

C O N T E N T S

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No.23, Friday, March 25, 2011/ Chaitra 4, 1933(Saka)**

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Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, March 25, 2011/ Chaitra 4, 1933(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of our former colleague, Shri S. Benjamin.

Shri S. Benjamin was a member of the Ninth Lok Sabha from 1989 to 1991, representing the Bapatla Parliamentary Constituency of Andhra Pradesh.

Earlier, Shri Benjamin was a member of the Andhra Pradesh Legislative Council from 1981 to 1985.

Shri Benjamin was a member of the Committee on Petitions and the Consultative Committee of the Ministry of Textiles during the Ninth Lok Sabha.

A veteran freedom fighter, Shri Benjamin participated in the Quit India Movement and courted imprisonment on a number of occasions. He served as a member of the Municipality, Chirala, Andhra Pradesh.

A sports enthusiast, Shri Benjamin won gold medals in Kabaddi and Javelin Throw in the Ninth All India Olympic Games held at Bombay in 1939-40.

An active Trade Unionist, Shri Benjamin strove for the upliftment of labourers and worked for the welfare of the needy, poor and the marginalized sections of the society.

Shri S. Benjamin passed away on 6 March, 2011 at Bapatla at the age of 84.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

The Members then stood in silence for a short while.

11.02 ½ hrs.

**WELCOME TO PARLIAMENTARY DELEGATION
FROM REPUBLIC OF KOREA**

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my behalf, I have great pleasure in welcoming His Excellency Mr. Park Hee-Tae, Speaker of the National Assembly of the Republic of Korea and the members of the Korean Parliamentary Delegation who are on a visit to India as our honoured guests.

They arrived in India on Tuesday, 22 March 2011. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to His Excellency the President, the Prime Minister and the friendly people of the Republic of Korea.

... (व्यवधान)

श्री कीर्ति आज़ाद (दरभंगा): महोदया, गंभीर मामला है।... (व्यवधान)

अध्यक्ष महोदया : इसके बाद करेंगे।

... (व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): यह बहुत अपमानजनक है।... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, पेपर्स ले करने दीजिये।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

अध्यक्ष महोदया : ठीक है। आप बैठ जाइये, अभी पेपर्स ले करने दीजिये।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

* Not recorded.

11.03 hrs.**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now Papers to be laid on the Table.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a Statement (Hindi and English versions) on Quarterly Review of the Trends in receipts and expenditure in relation to the budget at the end of third Quarter of the financial year 2010-11 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No. LT 4397/15/11)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (SHRI VILASRAO DESHMUKH): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Rural Development for the year 2011-2012.

(Placed in Library, See No. LT 4398/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of my senior colleague, Shri Ghulam Nabi Azad, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4399/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4400/15/11)

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Aviation Company of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Aviation Company of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4401/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): On behalf of my colleague, Shri Kapil Sibal, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4402/15/11)

THE MINISTER OF TOURISM (SHRI SUBODH KANT SAHAY): I beg to lay on the Table:-

(1) A copy each of the Annual Reports for the year 2009-2010 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (iii) National Council for Hotel Management and Catering Technology, Noida.

(2) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above Institutes for the year 2009-2010.

(Placed in Library, See No. LT 4403/15/11)

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (DR. M.S. GILL): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2011-2012.

(Placed in Library, See No. LT 4404/15/11)


THE MINISTER OF WATER RESOURCES AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2011-2012.

(Placed in Library, See No. LT 4405/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2008-2009.
 - (iii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4406/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): I beg to lay on the Table a copy of the Notification No. S.O. 473(E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 2011, notifying species  which are on the verge of extinction or likely to become extinct in the near future as a threatened species and prohibit or regulate their collection and take steps to rehabilitate these species issued under Section 38 of the Biological Diversity Act, 2002.

(Placed in Library, See No. LT 4407/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): On behalf of Shri Ajay Maken, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2011-2012.

(Placed in Library, See No. LT 4408/15/11)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): On behalf of Prof. K.V. Thomas, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

(1) The Legal Metrology (General) Rules, 2011 published in the Notification No. G.S.R. 71(E) in Gazette of India dated the 8th February, 2011.

(2) The Legal Metrology (Approval of Models) Rules, 2010 published in Notification No. G.S.R. 183(E) in Gazette of India 4th March, 2011.

(Placed in Library, See No. LT 4409/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 4410/15/11)

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2008-2009 and 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 44011/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

(Placed in Library, See No. LT 4412/15/11)

(ii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

(Placed in Library, See No. LT 4413/15/11)

(iii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

(Placed in Library, See No. LT 4414/15/11)

(2) A copy of the Special Economic Zones (Sixth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 982(E) in Gazette of India dated 16th December, 2010, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, together with Statement of Objects and Reasons and explanatory note.

(Placed in Library, See No. LT 4415/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

(1) A copy of the All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010 (Hindi and English versions) published in Notification No. F. No. 37/3/Legal/2010 in weekly Gazette of India 12th February, 2010 under Section 24 of the All India Council for Technical Education Act, 1987.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4416/15/11)

(3) A copy of the Notification No. F. No. 37/3/Legal/2008 (Hindi and English versions) published in Gazette of India dated 22nd February, 2010, repealing the All India Council for Technical Education (constitution and functions of National Board of Accreditation) Regulations, 2008 issued under the All India Council for Technical Education Act, 1987.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4417/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4418/15/11)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2009-2010.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 4419/15/11)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 4420/15/11)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2007-2008.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 4421/15/11)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2009-2010.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 4422/15/11)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 4423/15/11)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2009-2010.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 4424/15/11)

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2009-2010.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 4425/15/11)

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2009-2010.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(Placed in Library, See No. LT 4426/15/11)

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2009-2010.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(Placed in Library, See No. LT 4427/15/11)

(25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(Placed in Library, See No. LT 4428/15/11)

(27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2009-2010.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(Placed in Library, See No. LT 4429/15/11)

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2009-2010.

(Placed in Library, See No. LT 4430/15/11)

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2008-2009.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(Placed in Library, See No. LT 4431/15/11)

(32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2009-2010.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(Placed in Library, See No. LT 4432/15/11)

(34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2009-2010.

(35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

(Placed in Library, See No. LT 4433/15/11)

(36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2009-2010.

(37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

(Placed in Library, See No. LT 4434/15/11)

(38) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2009-2010.

(39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

(Placed in Library, See No. LT 4435/15/11)

(40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teacher's Training and Research, Bhopal, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teacher's Training and Research, Bhopal, for the year 2009-2010.

(41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

(Placed in Library, See No. LT 4436/15/11)

(42) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2009-2010.

(43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(Placed in Library, See No. LT 4437/15/11)

(44) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2009-2010.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(Placed in Library, See No. LT 4438/15/11)

(46) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2009-2010, together with Audit Report thereon.

(47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(Placed in Library, See No. LT 4439/15/11)

(48) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2009-2010.

(49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

(Placed in Library, See No. LT 4440/15/11)

(50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2009-2010.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(Placed in Library, See No. LT 4441/15/11)

(52) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Agartala, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Agartala, for the year 2009-2010.

(53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

(Placed in Library, See No. LT 4442/15/11)

(54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2009-2010.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(Placed in Library, See No. LT 4443/15/11)

(56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2009-2010.

(57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

(Placed in Library, See No. LT 4444/15/11)

(58) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2009-2010.

(59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(Placed in Library, See No. LT 4445/15/11)

(60) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2009-2010.

(61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

(Placed in Library, See No. LT 4446/15/11)

(62) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2009-2010, together with Audit Report thereon.

(Placed in Library, See No. LT 4447/15/11)

(63) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2009-2010.

(64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

(Placed in Library, See No. LT 4448/15/11)

(65) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2009-2010.

(66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

(Placed in Library, See No. LT 4449/15/11)

(67) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2009-2010, together with Audit Report thereon.

(68) Statement (Hindi and English versions) showing reasons for delay of Annual Accounts Mentioned at (ii) of (67) above.

(Placed in Library, See No. LT 4450/15/11)

(69) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Bangalore, for the year 2008-2009.

(70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

(Placed in Library, See No. LT 4451/15/11)

(71) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Bangalore, for the year 2009-2010.

(72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.

(Placed in Library, See No. LT 4452/15/11)

(73) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2009-2010.

(74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

(Placed in Library, See No. LT 4453/15/11)

(75) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2009-2010.

76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.

(Placed in Library, See No. LT 4454/15/11)

(77) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2009-2010.

(78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.

(Placed in Library, See No. LT 4455/15/11)

(79) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2008-2009.

(80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.

(Placed in Library, See No. LT 4456/15/11)

(81) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2008-2009.

(82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.

(Placed in Library, See No. LT 4457/15/11)

(83) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 32 of the National Council for Teacher Education Act, 1993:-

(i) Notification No. F. 47-49/2009/NCTE/CDN(Pt.) published in Gazette of India dated the 20th August, 2010, regarding nomination of Prof. J. C. Soni as Chairperson of Eastern Regional Committee, Bhubaneswar, National Council for Teacher Education.

(ii) Notification No. F. 47-49/2009/NCTE/CDN published in Gazette of India dated the 25th August, 2010, regarding Termination of Northern Regional Committee, Jaipur.

(iii) Notification No. F. 61-03/20/2010/NCTE(N&S) published in Gazette of India dated the 25th August, 2010, regarding minimum qualifications for a person to be eligible for appointment as a teacher in Class I to VIII in a school.

(84) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.

(Placed in Library, See No. LT 4458/15/11)

(85) A copy of the National Council for Teacher Education (Guidelines for regulation of tuition fees and other fees chargeable by unaided teacher education

institutions) Amendment Regulation, 2010 (Hindi and English versions) published in Notification No. F. 51-3/2009/Pt/NCTE(N&S) in Gazette of India dated the 25th August, 2010 under sub-section (2) of section 33 of the National Council for Teacher Education Act, 1993.

(86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.

(Placed in Library, See No. LT 4459/15/11)

(87) A copy of the Notification No. IG/Admn.(G)/Ord.5/2009/1978 (Hindi and English versions) published in weekly Gazette of India dated the 12th November, 2010, relating to amendment under Clause 1(v) of the Ordinance on Recognition of Examinations/Degrees (Ordinance 5) of the Indira Gandhi National Open University under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985.

(Placed in Library, See No. LT 4460/15/11)

(88) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2009-2010.

(89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.

(Placed in Library, See No. LT 4461/15/11)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): On behalf of Shri Namo Narain Meena, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(1) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise) (No. 23 of 2010-11)-Compliance Audit for the year ended March, 2010.

(Placed in Library, See No. LT 4462/15/11)

(2) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Customs) (No. 24 of 2010-11)-Compliance Audit for the year ended March, 2010.

(Placed in Library, See No. LT 4463/15/11)

(3) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Service Tax) (No. 25 of 2010-11)-Performance Audit of Service Tax on construction services for the year ended March, 2009.

(Placed in Library, See No. LT 4464/15/11)

(4) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Service Tax) (No. 29 of 2010-11)-Compliance Audit for the year ended March, 2010.

(Placed in Library, See No. LT 4465/15/11)

(5) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise & Service Tax) (No. 30 of 2010-11)-Performance Audit of CENVAT Credit Scheme for the year ended March, 2009.

(Placed in Library, See No. LT 4466/15/11)

(6) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 36 of 2010-11)-Taxation of assesseees engaged in the Film and Television industry for the year ended March, 2010.

(Placed in Library, See No. LT 4467/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Prof. Saugata Roy, I beg to lay on the Table:-

(1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4468/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2009-2010.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4469/15/11)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): On behalf of Shri S. S. Palanimanickam I beg to lay on the Table :-

(1) A copy of the Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 3946 in Gazette of India dated 22nd December, 2010, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

(Placed in Library, See No. LT 4470/15/11)

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 35 of 2010-11)-Performance Audit of Defence Estates Management for the year ended March, 2010 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 4471/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Shri Jitin Prasada I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 2704(E) published in Gazette of India dated the 2nd November, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(ii) S.O. 2706(E) published in Gazette of India dated the 2nd November, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(iii) S.O. 314(E) published in Gazette of India dated the 10th February, 2011, making certain amendments to the Notification No. S.O. 1096(E) dated 4th August, 2005.

(iv) S.O. 139(E) published in Gazette of India dated the 20th January, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(Placed in Library, See No. LT 4472/15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Highways Act, 1988:-

(i) S.O. 2705(E) published in Gazette of India dated the 2nd November, 2010, entrusting Rewa-Katni Section of National Highway No. 7 to the National Highways Authority of India.

(ii) S.O. 313(E) published in Gazette of India dated the 10th February, 2011, regarding entrustment of Panvel-Indapur Section of National Highway 17 in the State Government of Maharashtra to the National Highways Authority of India.

(iii) S.O. 315(E) published in Gazette of India dated the 1^{0th} February, 2011, entrusting the portion of National Highway No. 26B (Madhya Pradesh/Maharashtra border to Saoner) in the State of Maharashtra to the National Highways Authority of India.

(iv) S.O. 138(E) published in Gazette of India dated the 20th January, 2011, making certain amendments in the Notification No. S.O. 910(E) dated 21st April, 2010.

(Placed in Library, See No. LT 4473/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepa Nagar, for the year 2009-2010.

(ii) Annual Report of the NEPA Limited, Nepa Nagar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4474/15/11)

(3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4475/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4476/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4477/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2008-2009.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4478/15/11)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2009-2010.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 4479/15/11)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 4480/15/11)

(11) A copy of the Notification No. G.S.R. 82(E) (Hindi and English versions) published in Gazette of India dated 10th February, 2011, prohibiting manufacture, sale and distribution of certain drugs, mentioned therein, under Section 21 of the Drugs and Cosmetics Act, 1940, issued under the said Act.

(Placed in Library, See No. LT 4481/15/11)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the years 2004-2005 to 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the years 2004-2005 to 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2004-2005 to 2008-2009.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library, See No. LT 4482/15/11)

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2009-2010.

(ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(Placed in Library, See No. LT 4483/15/11)

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2009-2010.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(Placed in Library, See No. LT 4484/15/11)

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2009-2010.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(Placed in Library, See No. LT 4485/15/11)

(20) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the years 2004-2005 to 2009-2010; MNJIO, Hyderabad for the years 2008-2009 and 2009-2010; RCC, Trivandrum for the years 2007-2008 to 2009-2010 and 15 other institutions, mentioned therein, for the year 2009-2010, within the stipulated period of nine months after the close of the respective accounting years.

(21) A copy of the Drugs and Cosmetics (2nd Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. No. 101(E) in Gazette of India dated 18th February, 2011 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 4487/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): On behalf of Shri Mukul Roy I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Gautam Buddha Nagar, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Gautam Buddha Nagar, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4488/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Shri D. Napoleon I beg to lay on the Table a copy of the Corrigendum (Hindi and English versions) to the Outcome Budgets of the Ministry of Social Justice and Empowerment for the years 2008-2009 to 2010-2011.

(Placed in Library, See No. LT 4489/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): On behalf of Dr. S. Jagathrakshakan I beg to lay on the

Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2011-2012.

(Placed in Library, See No. LT 4490/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4491/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4492/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4493/15/11)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2009-2010.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 4494/15/11)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 4495/15/11)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री अरुण यादव):
महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) कम्पनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेज़ी संस्करण):-

(एक) गुजरात स्टेट सीडज़ कार्पोरेशन लिमिटेड, गांधीनगर के वर्ष 2009-2010 के कार्यकरण का सरकार द्वारा समीक्षा।

(दो) गुजरात स्टेट सीडज़ कार्पोरेशन लिमिटेड, गांधीनगर का वर्ष 2009-2010 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 4496/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2009-2010, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4497/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4498/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bengaluru, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bengaluru, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4499/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4500/15/11)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2009-2010.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 4501/15/11)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 4502/15/11)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2009-2010.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 4503/15/11)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2009-2010.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 4504/15/11)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2009-2010.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 4505/15/11)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2009-2010.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 4506/15/11)

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2009-2010.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 4507/15/11)

11.09 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following two messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 17th March, 2011 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
 - (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 22nd March, 2011 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
-

11.9 ½ hrs.**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS****Minutes**

श्री कड़िया मुंडा (खूँटी): महोदया, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति की चालू सत्र के दौरान आयोजित तेरहवीं से सोलहवीं बैठकों के कार्यवाही सारांश (हिन्दी तथा अंग्रेज़ी संस्करण) सभा पटल पर रखता हूँ।

11.10 hrs.**COMMITTEE ON ESTIMATES****Statement**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to lay on the Table a Statement (Hindi and English Versions) of Committee on Estimates showing Action Taken by the Government on the recommendations contained in their Sixth Report (Fifteenth Lok Sabha) on Action taken by Government on the recommendations contained in the Seventeenth Report of Committee on Estimates (Fourteenth Lok Sabha) on „University Grants Commission□, pertaining to the Ministry of Human Resource Development (Department of Higher Education).



11.10 ½ hrs.**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT****Statements**

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ-

- (1) "वृद्ध व्यक्तियों के कल्याण के लिए समन्वित कार्यक्रम कार्यान्वयन में लगे स्वैच्छिक संगठन" के संबंध में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2007-08) के 32वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2008-09) के 38वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही तथा अध्याय-पांच में अंतर्विष्ट सिफारिशों के अंतिम उत्तरों को दर्शाने वाला विवरण ।
- (2) सामाजिक न्याय और अधिकारिता मंत्रालय की अनुदानों की मांगों 2008-09 के संबंध में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2007-08) के 33वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2008-09) के 41वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही तथा अध्याय-पांच में अंतर्विष्ट सिफारिशों के अंतिम उत्तरों को दर्शाने वाला विवरण ।
- (3) अल्पसंख्यक कार्य मंत्रालय की अनुदानों की मांगों 2009-10 के संबंध में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2009-10) के तीसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2009-10) के 7वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही तथा अध्याय-पांच में अंतर्विष्ट सिफारिशों के अंतिम उत्तरों को दर्शाने वाला विवरण ।
- (4) जनजातीय कार्य मंत्रालय की अनुदानों की मांगों 2009-10 के संबंध में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2009-10) के दूसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2009-10) के 8वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही तथा अध्याय-पांच में अंतर्विष्ट सिफारिशों के अंतिम उत्तरों को दर्शाने वाला विवरण ।

11.10 ¾ hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 11th Report of Standing Committee on Labour on Demands for Grants(2010-11), pertaining to the Ministry of Textiles*

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam Speaker, in pursuance of Direction 73(A) of the hon. Speaker, Lok Sabha published in Lok Sabha Bulletin Part-II dated September 01, 2004, I am making this statement on the status of implementation of recommendations contained in the Eleventh Report of Standing Committee on Labour regarding Demands for Grants for the year 2010-2011 of the Ministry of Textiles.

The Standing Committee on Labour examined the Demands for Grants of the Ministry of Textiles for the year 2010-2011 and presented their Eleventh Report in this regard to the Lok Sabha on 22.04.2010. The Report contains 21 recommendations. The recommendations of the Committee focus mainly on the Demands for Grants for the year 2010-11 of the Ministry of Textiles. These recommendations have been examined in the Ministry of Textiles, and action taken/proposed to be taken on these recommendations was submitted to the Standing Committee on Labour in August, 2010. The Ministry of Textiles is making all efforts to implement the recommendations of the Committee in their true spirit.

I also lay herewith the status of implementation of these recommendations on the Table of the House.

* Laid on the Table and also placed in Library, See No. LT-4508/15/11

11.12 hrs.

SUBMISSIONS BY MEMBERS

(i)Re :Demand for presentation of Shunglu Committee Report in Lok Sabha which enquired into irregularities in Commonwealth Games

MADAM SPEAKER: We will now take up Calling Attention – Shri H.D. Devegowda.

... (Interruptions)

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, एक बहुत ही महत्वपूर्ण मुद्दा है।... (व्यवधान)

अध्यक्ष महोदया : हम आपको बोलने का समय देंगे, लेकिन पहले कॉलिंग अटेंशन हो जाने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : कॉलिंग अटेंशन हो जाने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : कॉलिंग अटेंशन हो जाने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : कॉलिंग अटेंशन हो जाने दीजिए, उसके बाद हम यह मुद्दा उठा लेंगे और आपको भी और इनको भी बोलने का मौका दे देंगे।

... (व्यवधान)

अध्यक्ष महोदया : कॉलिंग अटेंशन लगा हुआ है। आप सभी वरिष्ठ सांसद हैं और सभी नियम जानते हैं कि ध्यानाकर्षण पहले लिया जाता है।

... (व्यवधान)

श्री कीर्ति आज़ाद (दरभंगा): अध्यक्ष महोदया, मैं हाथ जोड़कर अनुरोध कर रहा हूँ, यह बहुत बड़ा मामला है और आपने मुझ से कहा था... (व्यवधान)

अध्यक्ष महोदया : मैंने कहा है और इसीलिए एक सिलसिले के साथ सदन को चला रहे हैं।

... (व्यवधान)

अध्यक्ष महोदया : कॉलिंग अटेंशन से पहले ज़ीरो ऑवर क्यों लेना चाह रहे हैं? आप लोग नयी परंपरा क्यों डालना चाहते हैं? कॉलिंग अटेंशन के बाद ज़ीरो ऑवर ले लेंगे। आप यह नयी परंपरा क्यों डाल रहे हैं। हमने

कहा है आपको और हम जो कहते हैं, उससे कभी नहीं टलते हैं। हम पूरी कोशिश करते हैं आपको समय देंगे। आप लोग बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : कॉलिंग अटेंशन सबसे पहले लिया जाता है। मैं जान रही हूँ, लेकिन इस मुद्दे को कॉलिंग अटेंशन के बाद ले लीजिए। कृपया करके बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : कॉलिंग अटेंशन है और नियम के अनुसार ही हम चल रहे हैं।

...(व्यवधान)

श्री लाल कृष्ण आडवाणी (गांधीनगर): अध्यक्ष महोदया, इस सत्र के आरंभ में जो तीन मुद्दे पूरे विपक्ष के द्वारा उठाए गए थे, उनमें 2जी स्पेक्ट्रम घोटाला, दूसरा, सी.डब्ल्यू.जी और तीसरा, मुम्बई का आदर्श सोसायटी घोटाला। प्रधानमंत्री जी ने स्वयं शृंगलू कमेटी बैठायी थी, सी.डब्ल्यू.जी. के बारे में जांच करने के लिए। आज आखिरी दिन पर इतनी खबर मिली है कि उन्होंने अपनी रिपोर्ट पेश कर दी है और इसी कारण इतने सारे सदस्यों ने उसका नोटिस दिया है, शार्ट नोटिस दिया है। हमारा निवेदन है कि उस रिपोर्ट को आज ही सदन में प्रस्तुत किया जाना चाहिए और यदि अवसर मिले तो उस पर चर्चा भी हो जाए। यह एक महत्वपूर्ण मामला है क्योंकि हिन्दुस्तान की जनता के मन में भ्रष्टाचार के बारे में जो चिंताएं पैदा हुईं, उसका आरंभ सी.डब्ल्यू.जी. से हुआ। ... (व्यवधान) हमारा निवेदन है और सारा विपक्ष चाहेगा कि शृंगलू कमेटी की रिपोर्ट सदन के सामने रखी जाए।... (व्यवधान)

अध्यक्ष महोदया : अब हो चुका है, अब कॉलिंग अटेंशन कर लेने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : कॉलिंग अटेंशन कर लेने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : हम आपको, कीर्ति आजाद जी और शैलेन्द्र कुमार जी, आपको भी बुलवाएंगे। कॉलिंग अटेंशन कर लेने दीजिए।

...(व्यवधान)

संसदीय कार्य मंत्री, विज्ञान और प्रौद्योगिकी मंत्री तथा पृथ्वी विज्ञान मंत्री (श्री पवन कुमार बंसल): महोदया, मैं सिर्फ इतना ही कहना चाहता हूँ... (व्यवधान) आप एक मिनट के लिए मेरी बात सुन लीजिए।... (व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): महोदया, नेता सदन इस पर रिस्पॉण्ड करें। ... (व्यवधान)

श्री गोपीनाथ मुंडे (बीड): महोदया, संसदीय कार्यमंत्री को इस पर रिस्पॉण्ड करना चाहिए।... (व्यवधान)

MADAM SPEAKER: Shri H.D. Devegowda.

... (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Madam, he wanted to respond. ...

(Interruptions)

श्रीमती सुषमा स्वराज : नेता सदन रेस्पॉण्ड करे।... (व्यवधान)



अध्यक्ष महोदया: आप बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Now, let us go to the Calling Attention.

... (Interruptions)

SHRI PAWAN KUMAR BANSAL : Madam, this was an Executive Order where the Committee had been entrusted a task. I have conveyed to the Government and to the concerned Minister about the sentiments that have been expressed here. The Report has to be looked into and the Government has to form its view. I can assure you that if ever anything is found where action is required, the Government would take action. But before we have got to know of the Report, learning only from the newspapers again and going by what is said in the media we should I say with respect, rush to the House to make our submission. ... (Interruptions)

SHRI KIRTI AZAD (DARBHANGA): I have the papers. ... (Interruptions)

MADAM SPEAKER: Now, Shri H.D. Devegowda.

... (Interruptions)

श्रीमती सुषमा स्वराज : मंत्री जी ने जो कहा है, हम इनकी बात से संतुष्ट नहीं हैं।... (व्यवधान) हर चीज में सरकार यह कह देती है कि एक्शन रिकवायर्ड है तो करेंगे। एक्शन रिकवायर्ड है तो करेंगे, यह तो एक रूटीन उत्तर है। ... (व्यवधान)

श्री पवन कुमार बंसल: मैडम, हम और क्या कह सकते हैं?... (व्यवधान) Madam, I want to assure that whatever action is required to be taken will be taken. ... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

श्रीमती सुषमा स्वराज : आडवाणी जी ने इतनी बड़ी बात उठाई है।... (व्यवधान)

अध्यक्ष महोदया, मंत्री जी ने जो कहा है, हम इनकी बात से संतुष्ट नहीं हैं, इसलिए हम सदन का बहिर्गमन करते हैं।

11.16 hrs.

Shrimati Sushma Swaraj and some other hon. Members then left the House.

* Not recorded.

11.16 ¼ hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC
IMPORTANCE**

(i) Problems being faced by farmers in Chickmagalur District due to Damage of Arecanut crop, affected by Yellow Leaf Disease and steps taken by the Government in this regard

MADAM SPEAKER: The House shall now take up Item 35, Calling Attention.
Shri H. D. Devegowda.

... (*Interruptions*)

SHRI H.D. DEVEGOWDA (HASSAN): Madam, I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon:

“The situation arising out of problems being faced by farmers in Chickmagalur District due to damage of Arecanut crop, affected by Yellow Lead Disease and steps taken by the Government in this regard.”

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI ARUN YADAV): Madam, I share the concern of hon. Member on problems faced by the farmers of Karnataka due to damage of arecanut crop affected by Yellow Leaf Disease (YLD).

MADAM SPEAKER: Mr. Devegowda, have you received the statement of the Minister?

SHRI H.D. DEVEGOWDA (HASSAN): Yes, I have received it.

MADAM SPEAKER: You can lay the statement on the Table of the House.

SHRI ARUN YADAV : Madam, I lay the statement on the Table of the House.

* Karnataka is the largest arecanut producing State in India with an annual production of 231,700 tonnes from an area of 174,400 ha. Shimoga, Dakshin Kannada, Tumkur, Davanagare, Chickmagalur, Uttara Kannada, Chitra Durga, Udupi are the main districts producing arecanut. These eight districts cover about 94 per cent of production of arecanut.

Yellow Leaf Disease (YLD)

The Yellow Leaf disease in arecanut is caused by Phytoplasma (virus-like) organism and is vectored by infected plant hoppers (*Proutista moesta*) in areca plantations. This Phytoplasma is known to infect many palms. Globally, there is no cure to the diseased palms. However, the recommendation from long time research suggested for a clean-cultivation of areca plantations as well as by keeping affected palms in a healthy condition by adopting recommended cultural practices including improved drainage conditions in the arecanut garden and plant protection practices. The older palms are to be cut and replanted with healthy seedlings. The wood can be productively utilized for various purposes.

The intensity of the disease in some of the areca gardens in Sringeri and Koppa taluks ranges from 25 per cent to 100 per cent resulting in sharp decline in yield levels. It is estimated that the yield levels declined to the extent of 75 per cent in some of the gardens over a period of time. The present status of spread of YLD is nearly 33 per cent of the total area in the Hill Zone.

In the light of various representations received from arecanut growers of Western Ghats of Chikmagalur and Shimoga districts of Karnataka, the Department of Agriculture & Cooperation, Govt, of India constituted a Central Team under the chairmanship of Dr. Gorakh Singh, Horticulture Commissioner, to go into the details of the problems faced by the arecanut growers of these districts. The Central team visited the Chikmagalur and Shimoga districts of Karnataka from 17th to 19th November, 2009 to study the problems of arecanut growers and made following major recommendations:

** This part of the Speech was laid on the Table.

- (i) Expansion of area under arecanut cultivation should be discouraged. Even in existing gardens, whenever the need for new planting arises, the possibility of planting other more remunerative crops should be considered.
 - (ii) Since the income from arecanut has fallen, the cultivators should be encouraged to take cultivation of other crops suitable for the area like banana, coffee, cocoa, pepper, cardamom, tuber crops, fruit crops, etc., in their gardens to supplement their income.
 - (iii) Various alternative uses and medicinal values of arecanut have been reported. Therefore, viable technologies are to be developed for exploiting it economically. Studies for the uses of arecanut in pharmaceutical, industrial and cosmetic sectors are to be intensified. Available alternative uses of arecanut for medicinal and industrial purposes have to be promoted in a wide manner to increase the domestic consumption of the produce, through institutional funding.
 - (iv) To increase income from unit area of land in the existing arecanut plantations, crop diversification with inter and mixed cropping is to be encouraged. Hence, the following programmes need to be implemented under National Horticulture Mission (NHM):
 - Rehabilitation of YLD affected arecanut gardens under rejuvenation component by cutting and removing severely diseased palms and replanting, management of disease affected arecanut palms, awareness among farmers.
 - Area expansion programme with alternative crops suitable for the area.
5. Promotion of alternative uses of arecanut through transfer of technology (ToT) programme,
 6. ICAR should speed up research activities and suggest a scientific approach for the effective control of YLD of arecanut.
 7. Keeping in view the conditions of arecanut growers in the Chickmagalur and Shimoga districts having land holding less than 4 ha, the loan waiver of areca growers and providing fresh loan may be considered.

8. Market intervention scheme should be implemented in the traditional belt of Malnad and Coastal regions only.

Follow up Action on the Recommendations

Based on the recommendations submitted by The Central Team, Department of Agriculture & Cooperation, Government of India has initiated the implementation of the following plan of action:

1. The recommendations were forwarded to the concerned Departments of Government of India viz. Department of Financial Services in respect of loan waiver of arecanut growers and providing fresh loans; Department of Health and Family Welfare regarding alternative usage of arecanut for medicinal purpose.
2. ICAR to continue its research activities including developing kits for early detection and certification of disease free planting seedlings.
3. Central Plantation Crop Research Institute (ICAR) and Krishi Vigyan Kendras to develop more effective crop management approaches and demonstrate these to Arecanut growers in the affected areas.
4. State Government of Karnataka has been advised to include schemes aimed at area expansion of alternative crops, rejuvenation/replacement of senile Arecanut plants in the Annual Action Plan under NHM in a phased manner.

The above steps will keep in check the YLD in arecanut to some extent as there is no complete cure for this disease.

Other ongoing Government Interventions

1. Government of Karnataka during 2008-09 has sanctioned Rs. 494.38 lakh for a period of 4 years to establish Arecanut Research Station at Sringeri, Chickmagalur district exclusively for conducting research on Yellow Leaf Disease. An amount of Rs.2.60 crores has been released to Horticulture University, Bagalkot and research activities has been initiated and soil and plant

specimen samples has been corrected from low, medium and highly affected arecanut gardens.

2. There are no schemes under State sector or Central sector for area expansion of arecanut. However, necessary nutrients and plant protection inputs are provided through Integrated Nutrition Management (INM) and Integrated Pest Management (IPM) component of National Horticulture Mission (NHM) at 50 per cent subsidy up to a maximum of Rs. 1,000/- per ha. During 2009-10 an amount of Rs. 20 lakhs and Rs. 111 lakhs has been utilized under INM and IPM respectively.

3. Plant Protection chemicals are being distributed for the management of pest and disease of horticulture crops including arecanut under State sector scheme 'Integrated Management of Pest and Diseases of Horticultural Crops.

4. In the year, 2007-08, the areca crop was severely affected by fruit-rot disease (Koleroga). To manage this disease, a special package wherein assistance at 50% of the cost upto a maximum of Rs. 1500 per hectare was provided to the beneficiary to take up two sprays of 1 per cent Bordeaux mixture. The programme was taken up in Dakshina Kanada, Udupi, Hassan, Chickmagalur, Shimoga, Uttar Kannada and Kodagu districts and an amount of Rs. 668.53 lakhs was utilized.

5. Government of Karnataka has implemented the Market Intervention Scheme (MIS) for Arecanut (Chali variety) during 2009-10. As per the scheme, the support price for "Chali" variety of arecanut is fixed at Rs. 6,900/- per quintal by Government of India for which Rs. 600/- was added as incentive by Government of Karnataka. Chali (White variety) arecanut is being procured at Rs. 7500 per quintal and 1,028 quintal has been procured till 11.11.09.

6. During 2008-09, Rs. 1.00 crore was provided for "Arecanut Research and Development Foundation", Mangalore for conducting research on arecanut products like areca wine, ayurvedic medicine and tannins used for industrial purpose.

7. A delegation from Karnataka, led by Shri B. S. Yeddyurappa, Hon'ble Chief Minister of Karnataka and Shri M. Veerappa Moily, Union Minister of Law

& Justice, comprising State Ministers, Members of Parliament, Legislators and Officers from the State Government met Hon'ble Union Agriculture Minister on 21st March 2011 at New Delhi to discuss problems faced by the Arecanut growers due to decision of Hon'ble Supreme Court relating to ban on the use of plastic sachets for packaging Arecanut and tobacco products, and the prevalence of YLD in Arecanut. State Government has been advised to submit a suitable proposal to procure Arecanut under Market Intervention Scheme.*

SHRI H.D. DEVEGOWDA (HASSAN): I have gone through the statement of the hon. Minister for Agriculture both on Yellow Disease as well as the steps taken by the Government of India on the basis of the recommendations made by the Central team headed by Dr. Gorakh Singh.

The Report was given in 2009. Unfortunately, we are discussing this matter in 2011. What steps have been taken on the recommendations made by the Expert Committee sent by the Union Government in 2009? Has any of the recommendations made in the Report been accepted and implemented? Please let me know about it.

SHRI ARUN YADAV : Madam Speaker, a Central team had visited Chikmagalur and Shimoga districts of Karnataka between 17 and 19 November 2009. They studied the problems of the farmers and growers, and a few recommendations have been made by the team that visited the affected areas. The first recommendation was expansion of area under arecanut cultivation to be discouraged. Secondly, the farmers instead of going for arecanut cultivation should go in for other crops suitable for the area like banana, coffee, cocoa, pepper, cardamom, etc. ... (*Interruptions*)

अध्यक्ष महोदया: अखबार को समेट कर बगल में रख दीजिए।

...(व्यवधान)

SHRI ARUN YADAV : Thirdly, the available alternative uses of areca nut for medicine and industrial purposes should also be promoted. Fourthly, to increase the income of the farmers the team has said that there should be crop diversification, there should be inter-cropping in the gardens of areca nut to encourage the farmers to have more incomes from the existing farms. Besides promotion of alternative uses of areca nut through transfer of technology programme, the ICAR is already doing research on this issue. Fourthly, keeping in view the condition of areca nut growers in Chikmagalur and other Districts having the landholdings of less than four hectares, a loan waiver scheme for areca nut growers to provide fresh loans has been considered.

A market intervention scheme has been already gone through by the Karnataka Government which has already been implemented. The State Government is already looking into it.

SHRI H.D. DEVEGOWDA : Has any recommendation made by the Gorakhnath Committee been implemented so far? Hon. Minister has said that for landholdings of four hectares and below, crop loan has to be waived off. Have they taken any decision for the last three years on that?

They have imposed a ban on use of plastic sachets for packing areca nut. For all other purposes, even for packaging of water and milk, sachets are used but it is banned for packaging of areca nut. The adverse effect of that is that today there is no buyer in the market. Nobody is coming forward to buy the product. The farmers' condition is so bad. As against Rs.15,000 per tonne once, today nobody is ready to purchase it at even Rs.4,000 or Rs.3,000 a tonne. Please let me know if what you say about inter-cropping and others have been implemented or not. Only an amount of Rs.11 lakh has been spent last year. What exactly do you want to do for the farmers in 12 Districts of Karnataka? I do not know what is going on in the other States. There are seven to eight States growing areca nut and the total production is more than two lakh tonnes. I do not want to go into further details. I have got all reports. Please let me know.

MADAM SPEAKER: Please conclude. This is becoming twice, which is not really permitted.

SHRI H.D. DEVEGOWDA : Please do not pay lip sympathy. If you want to do something concrete, say it. Otherwise, say no and let the farmers commit suicide.

SHRI ARUN YADAV: Madam, the recommendation of the Committee has already been sent to the Finance Ministry and the Finance Ministry is looking into the matter.

SHRI D.V. SADANANDA GOWDA (UDUPI-CHIKMAGALUR): Madam, I would like to associate myself with the Calling Attention of Shri Deve Gowda on the problems being faced by areca nut growers in the country.

SHRI D.B. CHANDRE GOWDA (BANGALORE NORTH): Madam, I would like to associate myself with the Calling Attention of Shri Deve Gowda on the problems being faced by areca nut growers in the country.

MADAM SPEAKER: All right.

11.24 hrs**(ii) Situation arising out of move of the Government to liberalize the FDI in Retail Sector and steps taken by the Government in regard thereto.**

MADAM SPEAKER: Item No.36. Calling Attention, Shri Gurudas Dasgupta.

SHRI GURUDAS DASGUPTA (GHATAL): Madam, I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon:

“The situation arising out of move of the Government to liberalize the FDI in retail sector and steps taken by the Government in regard thereto.”

MADAM SPEAKER: Shri Dasgupta, have you got the statement.

SHRI GURUDAS DASGUPTA : Yes, Madam, I have got the statement.

MADAM SPEAKER: Hon. Minister, you can lay the statement on the Table of the House.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I would like to lay my statement on the Table of the House to save the time.

*It has been stated in para 31 of the Budget Speech 2011-12 that to make the FDI policy more user-friendly, all prior regulations and guidelines have been consolidated into one comprehensive document, which is reviewed every six months. The last review has been released in September 2010. This has been done with the specific intent of enhancing clarity and predictability of our FDI policy to foreign investors. Discussions are underway to further liberalise the FDI policy. The status of FDI Policy in respect of Multi-Brand Retail Trading is as under:


1. The existing policy allows for 51 per cent Foreign Direct Investment (FDI), in only single brand retail trade, subject to specified conditions. Government has received representations and suggestions from trade bodies and investors for allowing FDI in multi-brand retail.

..... This part of the Speech was laid on the Table and also placed in Library, See No LT 4510/15/11.

2. Towards this end, the Department of Industrial Policy and Promotion had released a Discussion Paper titled "Foreign Direct Investment in Multi-Brand Retail Trading", with the aim of generating informed discussion on the subject and obtaining the views and comments of various stakeholders. Comments were received from a number of stakeholders, including Ministries/ Departments of the Government of India.
3. An inter-Ministerial Committee was constituted to examine the comments received on the Discussion Paper. The Committee was headed by the Senior Economic Advisor, Department of Consumer Affairs.
4. The Committee has since submitted its report to the Government. The Committee's report has not made any recommendation relating to FDI in Multi-Brand Retail Trading. It has analysed the responses received to the Discussion Paper, collated and summarized them. The Government has not taken any decision in this regard.*

SHRI GURUDAS DASGUPTA : Madam, it is a very precise statement. The only point that is to be picked up is that the Government has not taken any decision in this regard. That means the Government has not taken a decision now but it may take a decision in the future. The question of FDI in retail trade is open.

Madam, I rise to raise a serious concern of about eight crore small businessmen, peddlers, pavement sellers in this country, who are mostly self-employed and who are living by the proceeds of the sale of their goods in the open market.

They are all very consumer-friendly. While there are a number of issues on the national agenda, which requires urgent attention of the Government, and there is consensus on that, like Food for All, agricultural reforms, setting up of infrastructure for agriculture, why suddenly the Government has thought it so important as to pick it up for immediate discussion in the country? What is the hurry? 

A Discussion Paper has been circulated, opinions have been sought, Inter-Ministerial Committee has been set up and as the Minister says, Inter-Ministerial Committee has given its Report. But as far as I know, two-thirds of the respondents have given their opinion in the negative, which means that most of the people who are asked to give the opinion have said, no, there should not be any FDI in the retail.

Secondly, those who concurred with the FDI in the retail, all or most of them are having supply chains, which means they are interested parties, and if FDI is brought in, they will get necessary support from FDI. Unorganised retail trade players in the whole country, beginning from hawkers to a medium size shop, along with that, the district level industry have refused to buy the idea, that is, foreign players are allowed to come in, they will invest in that infrastructure. Nobody believes that Wal-Mart will be responsible in setting up infrastructure in the country to help the chain of supply. There are a number of apprehensions, as you say, I am shortening. There are a number of serious apprehensions.

I wish to share with the hon. Minister so that there can be other side of the views also and help the Government to come to an objective decision on this issue. I am not going to the larger issue of liberalisation of FDI, on which, there are differences but that larger political issue I am not raising. I am simply on the issue, whether FDI should be brought in the retail in order to strengthen the supply chain of the country? They believe that farmers will be benefited. It is being said that farmers will be benefited. Let me say the world over experience, including a recent survey of American market and the European market has said that the giants never give their help or benefit to the farmers. Second apprehension is, there might be decline in the price of food products. The reality is, just the reverse. The big players never give up their profit, stick to reduce the price. Thirdly, there is a belief that they can create more jobs, that is also, Madam, not true. They are all capital intensive and since they are all capital intensive, it is not likely that job would increase.

Fourthly, the apprehension is there will be an unequal competition. How a small trader would compete with the Wal-Mart? Liberalisation always says, level playing ground and that was the philosophy propounded. Now, it seems that there is going to be unequal competition. Big Indian players were allowed to enter retail trade. Not, the foreign players. But has that improved the situation? There is no reduction in the wastage and farmers have not been benefited. They believe that gap between the income of the farmers and the income of retail would be narrowed down. It has not found to be correct. Everybody knows that farmers in the country are suffering seriously from under-payment.

Therefore, do you believe, what the Indian multinational companies have not been able to do for India, the American multinationals will do for India? Are they coming for philanthropy? The Prime Minister has said that there is a need to strengthen the supply chain; and I agree with that. But I believe that in order to strengthen the supply chain, it is not necessary to invite the foreign multinationals, but to strengthen the Indian small traders. They do not get the finance; give easy

credit to the traders, marketing facilities, road transport, etc. Therefore, in order to strengthen the supply chain, to tame inflation, you need to do that. I agree with what the Prime Minister says and what the Government says. But what should be done for that? It is not to invite the world mart, but to strengthen the economic strength of the Indian small traders, which has not been done.

The fate of eight crore people and their employees are in serious jeopardy. Why is it so? I do not impute any motives to the move of the Government, to invite the FDI in the retail. I do not impute any motive. But what is the fact? The fact is that the total turn over in the retail trade was Rs.12 lakh crore earlier, but now it is Rs.19 lakh crore. Indian market happens to be even larger than China – China is not that open, but India is open. I welcome the openness. India is the largest unexplored consumer market in the world. That is why, there is an eye on the retail trade by the foreign direct investment players because they are in trouble in Europe; and there is a downturn. There is economic stagnation. So, in order to have their own business improved and to cover the market, they do it. ... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): China is allowing it.

SHRI GURUDAS DASGUPTA : China is allowing them in phases. China is not that open; please accept that. China is not that open. ... *(Interruptions)*

MADAM SPEAKER: Please address the Chair.

... *(Interruptions)*


SHRI GURUDAS DASGUPTA : I have a different political philosophy. I concede that China is not that open; India is open. I support the openness of India. Please understand that. ... *(Interruptions)* I value democracy, Shri Narayanasamy Ji; let us not have any lesson about democracy because every one of us is committed to

the principles of democracy in this House. So, let us not discuss about China; India is more open. Therefore, the question is that the unexplored huge Indian consumer market is the one which is attracting them. They want the market. For that, they are trying; I do not say that they are being bullied; the Government of India cannot be bullied because it is the Government of Rs.110 crore. But they have lobbyists; of late, we have come to know about the lobbyists; the lobbyists are lobbying seriously to get FDI in retail trade cleared by the Government.

It seems that the discussion that has been initiated by the Government is pre-set. I am using the word deliberately, 'pre-set'; I plead for caution with the Government. I plead that the key panel which was set up has not yet recommended the induction of FDI in the retail trade. Most of the players are against it; I plead with the Government to be cautious, not to take a hasty decision, not to take into account the business interests of the foreign multinationals in this country. We have one interest – the interest of the nation. Not only that, but the interests of small traders are also to be protected in the situation of mounting unemployment. We should not seal the fate of the self-employed traders.

I am just reading out a small, few lines of a survey done by an international agency. I quote:

“The survey of the global and the Indian experience with retail super market, against the background of the official paper on foreign investment in the retail highlights malpractices due to high bargaining/buying power.”

With regard to investment of FDI, I would like to say that because of their high bargaining power, cash richness and their purchasing power there is bound to be mal-practice. There will not be an open competition. There is likely to be employment loss. They will be unwilling to share the risk of the growers. It is not going to be a paradise for the grow  and farmers, rather it will be totally against them.

Therefore, in this context, I plead my respected senior colleague, the Finance Minister of India having in the Office for a long time and whose priority I believe is the national interest, to kindly look into the matter with greater concern and caution. Please do not say that since it has come from the Left, therefore, we do not consider it. No. Let us consider it more carefully. Let us halt, I call a halt to the entry of FDI in the country which injures the national interest. I hope the whole House joins me in cautioning the Government that FDI should not be so easily inducted, spoiling and destroying the fate of nearly 10 crore people of the country.

MADAM SPEAKER: The names of Sk. Saidul Haque and Shri Virendra Kumar may be associated with the matter raised by Shri Gurudas Dasgupta.

श्री निशिकांत दुबे (गोड्डा): अध्यक्ष महोदया, गुरुदास बाबू की बातों का समर्थन करते हुए मैं कहना चाहता हूँ कि माननीय वित्त मंत्री जी का जो बयान आया है, मैं बार-बार कहता हूँ कि जितनी मेरी उम्र है, उससे ज्यादा उनका पार्लियामेंट्री अनुभव है। अभी पार्लियामेंट में शेर-ओ-शायरी का दौर चल रहा है। उस तरफ से शेर आ रहे हैं, इस तरफ से शेर आ रहे हैं।... (व्यवधान)

अध्यक्ष महोदया : आप शायरी में सवाल पूछ लीजिए।

... (व्यवधान)

श्री निशिकांत दुबे : महोदया, मुझे 4-5 मिनट बोलने का मौका दे दीजिए।

गालिब का एक शेर है --

बस कि दुश्वार है कि हर काम का आसां होना
आदमी को भी मयस्सर नहीं इंसान होना।

इंसान खो गया है। हम किसकी बात कर रहे हैं - रेहड़ी वाले, पटरी वाले, पान वाले, घरेलू बर्तन वाले, ज़ेवर वाले की बात कर रहे हैं। वित्त मंत्री जी, आप इस चीज को समझेंगे, क्योंकि आप भी गांव जाते रहते हैं। आप भी गांव के हैं और मैं भी गांव का एक लड़का हूँ। क्या हो रहा है? गुरुदास बाबू जिन 8 करोड़ लोगों की बात कर रहे थे, उन 8 करोड़ लोगों में से कम से कम 24 करोड़ परिवार पलते हैं। यह कन्सर्न किसलिए आया है। आपका बयान है, लेकिन आपका इकोनॉमिक सर्वे, कहा जाता है कि इकोनॉमिक सर्वे भारत सरकार का बाइबिल होता है। उसके पेज नम्बर 246 में आपने खुद ही इस कन्सर्न को जन्म दिया। आप यह कह रहे हैं कि रिटेल सैक्टर को खोलना चाहिए। जब आपने खोला, इस देश में पैप्सी, कोक, मैकडॉनल्ड, केएफसी, पिजा हट आ गया। मेरा सवाल है कि उससे कितने किसानों को फायदा हुआ है और कितने लोगों को रोजगार मिला है। यदि पूरी दुनिया की बात करेंगे, हमारा बजट 12 लाख करोड़ का है और 19 लाख करोड़ की रिटेल मार्किट है। हमारे देश से ज्यादा मार्किट है। स्वाभाविक तौर पर वॉलमार्ट होगा, टिस्को होगा, किंगफिशर होगा, जो बड़ी-बड़ी जायंट कम्पनियां होंगी, वे करेंगी। हमने जिस सैक्टर को खोला है, अभी आप इश्योरेंस सैक्टर खोलने की बात कर रहे हैं, हम कह रहे हैं कि 26 प्रतिशत से शुरू करते हैं और उसे 100 प्रतिशत कर देते हैं। पावर जैसे सैक्टर में हम 100 प्रतिशत चले गए हैं, टूरिज़्म, होटल जैसे सैक्टर में 100 प्रतिशत चले गए हैं। कितना एफडीआई आया है? बिहार में एक कहावत है ---

न खाइब न खाइब खाइब भरथारी
न सूतब न सूतब सूतब गोश्दारी।

हम कहते हैं कि यह काम नहीं करेंगे, वह काम नहीं करेंगे। इसी पार्लियामेंट में कहा गया कि 26 प्रतिशत से ज्यादा इश्योरेंस सैक्टर नहीं खोलेंगे। अभी हमारी कमेटी देख रही है और उसे 49 प्रतिशत करने

की बात हो रही है। हो सकता है कि वह 100 प्रतिशत हो जाए। सवाल यह है कि कमिटमेंट का क्या होता है। इस पार्लियामेंट में जब हम कमिटमेंट देते हैं और एफडीआई में क्या है। अमरीका में 80 प्रतिशत व्यापार संगठित क्षेत्र में है।

इंग्लैंड में 80 परसेंट है, पश्चिमी यूरोपीय देश में 70 परसेंट है, ब्राजील में 40 परसेंट है और कितने लोगों को 52 लाख करोड़ रुपये का रोजगार प्राप्त है।

अध्यक्ष महोदया, अमेरिका में केवल 12 लाख लोग नौकरी करते हैं। हमारे यहां 24 करोड़ परिवार हैं, तो क्या हम इन सारे लोगों को बेरोजगार कर देना चाहते हैं? जिस पढ़ाई की हम बात कर रहे हैं, नये-नये इंस्टीट्यूट खोल रहे हैं, जो लड़के इनसे पढ़कर निकलेंगे, क्या हम उन्हें मनरेगा का मजदूर बना देना चाहते हैं? क्या बी.ए., एम.ए. पास करके कोई आदमी मनरेगा का मजदूर बनेगा? सवाल यह है कि उन परिवारों का क्या होगा?

दूसरा सवाल यह है कि इसी इकोनॉमिक सर्वे में कुछ कंट्रीज का नाम लिया गया है कि फलां-फलां जगह खोला है। अब उसकी हालत क्या है, यह आप देख लीजिए? थाईलैंड कह रहा है कि यहां भारी संख्या में लोग बेरोजगार होते जा रहे हैं। मैं उसी इकोनॉमिक सर्वे की बात कर रहा हूं, जिसमें यह बात कही गयी है। चीन वॉलमार्ट के कारण लगातार परेशान हो रहा है। फ्रांस में 17 परसेंट ही किराने की दुकानें बची हैं। डेनमार्क में 3 हजार दुकानें ही बची हुई हैं, सब खत्म हो गया है। अमेरिका ने एक कानून बना दिया है कि जब तक लोकल बॉडीज से परमीशन नहीं लेंगे, तब तक आप दुकान नहीं खोल सकते। इकोनॉमिक सर्वे में जो कन्सर्न दिया गया है, उसके बाद जिस कमेटी की रिपोर्ट की बात गुरुदास बाबू कर रहे थे, जो आपकी कमेटी की एक रिपोर्ट है, उसमें 180 लोगों में से केवल 65 लोगों ने कहा कि यह होना चाहिए। रेस्ट लोगों ने और आप ही के मंत्रालय ने ... (व्यवधान)

अध्यक्ष महोदया : आप अपना प्रश्न पूछिये।

श्री निशिकांत दुबे : मैं यह कह रहा हूं कि यह उस मंत्रालय की रिपोर्ट है। आपकी जो कमेटी की रिपोर्ट है, वह मेरे पास है। उसमें कोई एक मंत्रालय ने कहा है, जैसे मिडियम स्केल मंत्रालय जो सूक्ष्म उद्योग मंत्रालय है, वह कह रहा है कि एफडीआई नहीं होना चाहिए। आपकी फाइनेंस मिनिस्ट्री इस बारे में चुप है। मेरा यह कहना है कि जब आपका खुद का मंत्रालय, जिस कमेटी की रिपोर्ट की बात आपने अपने जवाब में कही है, वह कमेटी की रिपोर्ट खुद कह रही है कि एफडीआई होना कहीं से भी अच्छा नहीं है, तो इसके बाद ऐसी क्या जरूरत पड़ गयी कि इकोनॉमिक सर्वे में आपने इसका समर्थन किया? मिर्जा गालिब के शेर के बारे में आगाजान ऐश हमेशा कहा करते थे कि--

अगर अपना कहा तुम आप ही समझे तो क्या समझे,
मजा कहने का जब है, एक कहे और दूसरा समझे,
कलामे मीर समझे और जबाने मिर्जा समझे,
अगर इनका कहा ये आप समझे या खुदा समझे।

अध्यक्ष महोदया : बहुत अच्छा। अब आप बैठ जाइये।

...(व्यवधान)

अध्यक्ष महोदया : आपने बहुत बढ़िया शेर बोला।

...(व्यवधान)

श्री निशिकांत दुबे : अध्यक्ष महोदया, मैं केवल दो मिनट में अपनी बात कन्कलूड कर रहा हूं। गरीब पर बात करते हैं।...(व्यवधान)

अध्यक्ष महोदया : आप शेर बोलने के बाद बैठ जाइये। आपने बहुत अच्छा शेर बोल दिया और वह समझ भी गये, इसलिए आप बैठ जाइये।

...(व्यवधान)

श्री निशिकांत दुबे : अध्यक्ष महोदया, मैं दो मिनट में केवल अपनी बात कन्कलूड करना चाहता हूं। मैं यह कहूंगा कि आम आदमी की सरकार है, हम आम आदमी की बात करते हैं। हम फार्मर्स की बात करते हैं, 40 परसेंट लोग गरीब हैं। यदि एपीएल फ़ैमिली को देखेंगे, तो मुझे लगता है कि हम जिन फार्मर्स की बात करते हैं, 10 परसेंट लोगों की बात करते हैं, 10 परसेंट वाइट कॉलर लोगों की बात करते हैं, हमारे बारे में लोगों की प्रतिक्रिया, नजरिया हमेशा बदलता जा रहा है। मैं हरिवंश राय बच्चन की एक कविता को कहकर अपनी बात खत्म करूंगा। जो हमारे बारे में जनता समझ रही है, वह यह है कि --

उजाड़ से लगा चुका, उम्मीद मैं बहार की,
निदाघ से उम्मीद की, बसंत के बयार की,
मरुस्थली मरीचिका सुधामयी मुझे लगी,
अंगार से लगा चुका, उम्मीद मैं तुषार की।

कहीं ऐसा न हो जाये कि जनता को पोलिटिशियन के बारे में, हमारे बारे में सुधारना हो। ... (व्यवधान)

अध्यक्ष महोदया : इतनी सुंदर कविता कहने के बाद अब आप अपनी बात समाप्त कीजिए।

... (व्यवधान)

श्री निशिकांत दुबे : इन्हीं शब्दों के साथ जयहिन्द, जयभारत।

अध्यक्ष महोदया : आपका बहुत-बहुत धन्यवाद।

श्री शरद यादव : अध्यक्ष महोदया, आप हमें भी बोलने का मौका दें। ... (व्यवधान)

अध्यक्ष महोदया : आप इतने वरिष्ठ सदस्य हैं और कार्लिंग अटेंशन के बारे में जानते हैं। आप केवल एसोसियेट कर दीजिए।

श्री शरद यादव : अध्यक्ष महोदया, इस विषय के साथ मैं अपने आप को एसोसियेट करता हूं।

अध्यक्ष महोदया : सर्वश्री सैयद शाहनवाज हुसैन, अर्जुन राम मेघवाल, वीरेन्द्र कश्यप, कीर्ति आजाद, जितेन्द्र सिंह बुन्देला और श्रीमती पूनम वेलजीभाई जाट इस विषय के साथ अपने आपको सम्बद्ध करते हैं।

SHRI PRANAB MUKHERJEE: Madam, Speaker, first of all, I must express my deep appreciation for the contribution made by my young friend, Shri Nishikant Dubey, but unfortunately I am not as expert as he is in *Sher* or *Shayari*. So, I shall have to speak in straight prose language. I think all his concerns and the concerns, with the eloquence of Gurudas Babu, have been taken care of in paragraph 4 of my Statement. It is a very small statement consisting of only five paragraphs including the introductory paragraph. In paragraph 4, I have stated:

“The Committee has since submitted its report to the Government. The Committee’s report has not made any recommendation relating to FDI in Multi-Brand Retail Trading. It has analyzed the responses received to the Discussion Paper, collated and summarized them. The Government has not taken any decision in this regard.”

This was stated in my Statement... (*Interruptions*) Please do not interrupt me. You cannot interrupt in your own way. I have not yet completed. This House can discuss an issue on which the Government has taken a decision. Throughout the civilized world, decision is discussed and process of decision is exclusively within the domain of the Executive.

After a decision is taken and when it comes in the public domain, surely public at large can debate, can discuss, can argue, can accept and it can reject. But when it is in the process of discussion and when it is stated that Government has not taken any decision, then where is the cause of concern. Can any blanket assurance be given?

When FDI was introduced first in 1997, may I ask my hon. friend whether his Party was not a part of the Government? Were two of his eminent leaders not in the Government? From 1997 onwards, series of Governments have formulated different policies in respect of FDI in different sectors. It is not merely the contribution of one Government. It may not be perfect. Still much more needs to be done, but efforts are being made to evolve as broad a consensus as possible on major economic policy. It may not be perfect. I do not claim that it is perfect.

Now, firstly the motion should have been addressed to the appropriate administrative Minister, particularly when it comes from a senior Member. The concerned Department is the Department of Industrial Policy and Promotion. FDI is looked after by them and not by the Ministry of Finance. Of course, the Ministry of Finance has an overview on every Ministry but precisely the concerned Ministry is not the Ministry of Finance. If he wanted to call the attention of the Minister, the appropriate Minister should have been the Minister in charge of Commerce and DIPP and not the Minister of Finance. It is because even the Discussion Paper was circulated by the Ministry of Commerce.

There is nothing wrong in the Discussion Paper. I agree with the hon. Member that various studies are being made by developed countries and developing economies. Situations are being studied and it is a complex issue. He has quoted a number of figures. I am not going into that aspect. I am not going by mere discussions by the multinationals or other organisations. But for instance, UNCTAD has talked about it. Surely the hon. Member is aware of the nature and character of the organisation, called United Nations Centre of Trade and Development which is mainly the developing countries' organisation. Before

WTO came, GATT and UNCTAD were there and GATT used to represent the developed countries substantially and UNCTAD used to represent the developing countries. What is the report of UNCTAD? UNCTAD report also suggests that job losses in the informal economy would be outweighed by employment creation because of the large scale retailers attracting a series of stalls, convenient stores and other facilities to their neighbourhood.

Additional benefit would be creation of better quality jobs such as those offering training, skill transfer, social security benefit, particularly benefits may arise for women who are predominant in the distribution of the services. I am reading the reports of the Pricewater House Cooper. I am studying the Report of one organisation that looks after the interests of the developing countries. Still I am repeating my point that the Government has not taken any view on it at all because the problem is really a complex one. The GDP coming from this sector is Rs. 7,91,470 crore at an average of 16.2 per cent increase from 2004-05 to 2008-09. From the retail alone, the amount is Rs. 4, 28,395 crore. A large number of persons are involved in it. The organised retails sales grew much more at about 20 per cent per annum from Rs. 315 billion in 2003-04 to Rs. 598 billion to 2006-07 and as a result the State share in the organised retail in total retail grew substantially. This study is not by any Multinational company but by one of our research organisations, namely, ICRIER. The number of persons involved is more than 33.1 million. That is the complexity of the problem.

A Discussion Paper was floated, various opinions came and I myself have no hesitation to say that yes the Committee itself has stated that those who interacted with the Committee and those who were respondents, 73 out of 109 opponents belong to one category, it was a substantial number and it was sharply divided – there were farmers, small traders, villagers, Self-Help Groups. These categories of the persons stated that retail should not be introduced in multi-brand. In single brand it is already there. The question is coming in regard to the multi-brand. They have suggested that retail should not be introduced in the multi-brand.

There were not in a situation like that in retail trade. Others have suggested contrary to that and have said that it would improve the situation.

Therefore, this is a problem on which I do feel that personally that we shall also have to involve the States. The State Governments will also have to be taken into confidence. Their views also will have to be ascertained. It may be necessary to build up the larger consensus to have FDI in retail trade. That decision Government would surely not like to take off the cuff without having larger consensus and having very widespread consultations.

For the information of the young friend I would like to submit that please always remember that whenever you quote from the Economic Survey, this is the beauty of the Government that this document is prepared under the supervision of the Finance Minister. Each word is owned by the Finance Minister but at the same time in our system we give total independence and freedom to the economists, analysts, observers and contributors and ask them not to jaundice their analysis and give biased analysis based on the viewpoint of the officialdom and that they should apply their own minds. Therefore, more often than not you will find there are stated policies of the Government but Economic Survey can express contrary views. That is a healthy sign of free thinking and we should not mind it.

Madam, thank you for giving me this opportunity.

11.55 hrs.

**PREVENTION OF BRIBERY OF FOREIGN PUBLIC
OFFICIALS AND OFFICIALS OF
PUBLIC INTERNATIONAL ORGANISATIONS BILL, 2011***

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam Speaker, I beg to move for leave to introduce a Bill to prevent corruption relating to bribery of foreign public officials and officials of public international organizations and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to prevent corruption relating to bribery of foreign public officials and officials of public international organizations and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI V. NARAYANASAMY: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 25.03.11.

11.56 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Matters under rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over the slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Need to introduce a new pension scheme for employees of public sector enterprises

SHRI CHARLES DIAS (NOMINATED): The employees from various State/Central Government Public Sector enterprises are not brought under the purview of any Centre/State Government service pension scheme. After long years of service, when they retire, suddenly they are plunged into a pathetic atmosphere unable to make both ends meet as these retired employees are eligible only for a meagre sum of Rs. 265/- to Rs. 1500/- as monthly pension under employee's pension scheme 1995, without any revision, increase or D.A. for several years.

Besides above, the employees of Government Boards and Corporations are paid 50% of their last drawn pay plus applicable dearness allowance as monthly pension with periodical revision. To make it more precise, a Government employee who is drawing a monthly pay ranging from Rs. 10,000/- to Rs. 60,000/- prior to his retirement gets an amount between Rs. 5000/- to Rs. 30,000/- as monthly pension in addition to other monetary benefits while a retired employee from a public sector enterprises gets a maximum of Rs. 1500/- only as pension even if he had been drawing ten to sixty thousand rupees per month while in service. This disparity is not only unjust but practically put thousands of retired employees to financial hardships in their old age and their dependants also suffer. It is high time the Government intervene by introducing a new pension scheme to the employees of Public Sector enterprises to save them from their plight.

(ii) Need for measures to provide protection to people in Chalakudy Parliamentary Constituency, Kerala from the attacks by wild animals

SHRI K. P. DHANAPALAN (CHALAKUDY): Majorly of people in Kerala are dependent on agriculture for their livelihood. At the same time, the state has got vast forest area and wildlife. There have been several incidents of wild animals attacking and killing people in the state. Recently, few people were killed in attacks by wild elephants and leopards in Malakkapara and Kodassery, both in my constituency. There are incidents of leopards attacking children in their houses.

Moreover, wild animals damaging crops has become a common feature in my constituency and other parts of the State. There is no guarantee and protection for the life and livelihood of the people. Many farmers are not being able to make their livelihood as the crops are damaged by wild animals.

Government is supposed to provide protection to the life of its people and ensure their livelihood.

I, therefore, request the Government to look into this matter immediately and make provisions for providing protection to human life from the attacks of wild animals and providing financial assistance to the affected people. I also request the Central Government to give necessary directions to the State Government in this regard.

(iii) Need to start construction of roads under Pradhan Mantri Gram Sadak Yojana in Faizabad & Barabanki districts in Uttar Pradesh

डॉ. निर्मल खत्री (फ़ैज़ाबाद): उत्तर प्रदेश के मेरे लोकसभा क्षेत्र के जनपद फ़ैजाबाद व बाराबंकी में प्रधानमंत्री ग्राम सड़क योजना का काम पिछले वर्ष से ही नहीं हो रहा है। केन्द्र सरकार के ग्रामीण विकास मंत्रालय शीघ्रातिशीघ्र व्यवहारिक प्रक्रियागत समस्याओं को दूर कर प्रधानमंत्री ग्राम सड़क योजना की सड़कों का काम प्रारंभ करायें।

(iv) Need to introduce a bill in Parliament to categorise Scheduled Castes in Andhra Pradesh as per the recommendations of Justice Usha Mehra Commission

DR. MANDA JAGANNATH (NAGARKURNOOL): Justice Usha Mehra, a retired judge was appointed to go into the all matters regarding the categorization of Scheduled Castes into ABCD groups in Andhra Pradesh by Government of India.

Justice Usha Mehra Commission was appointed only in respect of Andhra Pradesh which had submitted the report to Government of India two years back recommending to categorise Scheduled Castes in Andhra Pradesh into ABCD groups.

I have been raising the issue of categorization of Scheduled Castes in Andhra Pradesh into ABCD groups in the Parliament several times. But there has been no concrete response from Government in this regard. I request the Government of India to take necessary steps to introduce a Bill in the Parliament to categorise Scheduled Castes in Andhra Pradesh by amending Article 341 of the Constitution as suggested by Justice Usha Mehra Commission.

(v) Need to provide a financial package to augment basic civic facilities in Bhiwandi Parliamentary Constituency, Maharashtra

श्री सुरेश काशीनाथ तवारे (भिवन्डी): मेरे संसदीय क्षेत्र भिवन्डी महाराष्ट्र में सड़क, बिजली, पानी , स्कूल, स्वास्थ्य, चिकित्सा को बेहतर बनाए जाने में केन्द्रीय सहायता की आवश्यकता है । राज्य सरकार द्वारा हर संभव सहायता प्रदान की जा रही है । फिर भी केन्द्रीय मदद की भरपूर आवश्यकता है ।

मेरा संसदीय क्षेत्र पावरलूम उद्योग का सबसे बड़ा प्रमुख केन्द्र है ।

अतएव सरकार से आग्रह है कि जनहित में भिवन्डी संसदीय क्षेत्र को केन्द्रीय सहायता प्रदान की जाए ।

(vi) Need to construct and upgrade the Highway connecting Tirunelveli (Tamil Nadu) to Thiruvanthapuram (Kerala) via Ambasamudram - Papanasam and Nedumangadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): Presently the connectivity between Tirunelveli and Trivandrum are via (i) Nagercoil and (ii) Sengottai which is too lengthy. Therefore, there is a long pending demand from the people of both States for a short route via Forest area. Presently, State Highway exists between Tirunelveli – Ambasamudram – Papanasam. From Papanasam – Nedumangadu, a Kutcha road, along the western ghat section (about 30 kms.) exists. This Kutcha road was used for transporting timber and pedestrian movement and it needs to be upgraded urgently which will facilitate smaller vehicular movements. A proposal in this regard is under consideration and waiting for final approval from concerned authorities. From Nedumangadu to Trivandrum, good road connectivity is already there.

As there will be vast movement of people along the route, i.e. Papanasam-Nedumangadu, forest reserves will also be protected. The proposed new ghat section will definitely attract large number of tourists from all parts of the country and generate revenue besides nearby villages will have a new lease of life in terms of growth and development.

Keeping in view of the above, I humbly urge upon the Union Government to take necessary steps for constructing and upgrading of the Highway connecting Tirunelveli to Trivandrum via (Tirunelveli-Ambasamudram-Papanasam-Nedumangadu-Trivandrum at the earliest.

(vii) Need to accord national scheme status to Rajiv Aarogyasri Health Insurance Scheme of Andhra Pradesh

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): The main objective of the Aarogyasri Community Health Insurance Scheme in Andhra Pradesh is to provide social protection and addressing healthcare problems that causes indebtedness and often bring people into devastating financial and physical distress.

In order to facilitate effective implementation of the scheme, the Government has set up Aarogyasri Health Care Trust under the Chairmanship of the Chief Minister of Andhra Pradesh. Since then, the Scheme is being implemented successfully. The first of its kind health scheme in the country called Rajiv Arogyasri has not only won accolades from all over the world but also has drawn the attention of many States in the country. Andhra Pradesh has been the only State to successfully roll out the scheme. The State Government has already requested the Centre to accord National Scheme Status to the Rajiv Aarogyasri health insurance scheme envisaged by former Chief Minister late Dr. Y.S. Rajasekhara Reddy to cover families living below the poverty line.

Madam, through this august House, I urge upon the Government to accord National Scheme Status to the Rajiv Aarogyasri.

(viii) Need to accord permission for allocation of natural gas by ONGC to gas-based industries in Gujarat

श्री नारनभाई कछाड़िया (अमरेली): सभापति महोदय, मैं आपके माध्यम से हमारे गुजरात में स्टॉक में तैयार पड़े हुए नेचुरल गैस के भण्डार की ओर आकर्षित करते हुए यह कहना चाहूँगा कि गुजरात में बहुत सी उत्पादन कंपनियाँ ऐसी हैं जो गैस आधारित हैं। गैस के बिना यह कंपनियाँ नहीं चलाई जा सकती हैं। हमारे गुजरात में ओ.एन.जी.सी. जैसे महारत्न कंपनियाँ होने से भारी मात्रा में नेचुरल गैस तैयार पड़ा हुआ है, लेकिन इस गैस का आवंटन बंद है जबकि ओ.एन.जी.सी. ने तैयार गैस के बारे में पेट्रोलियम मंत्रालय को लिखकर भेज दिया है कि किस जोन में कितना तैयार गैस पड़ा हुआ है। लेकिन पेट्रोलियम मंत्रालय को ओ.एन.जी.सी. के लिखने के बाद भी कोई अनुमति पत्र प्राप्त नहीं हुआ है। इससे गुजरात के व्यापारी परेशान हो रहे हैं और ओ.एन.जी.सी. को भी नुकसान उठाना पड़ रहा है और इससे हमारे देश के राजस्व को भी घाटा हो रहा है। इसलिए मैं यहाँ माननीय मंत्री महोदय जी से यह आग्रह करना चाहूँगा कि जल्द से जल्द गुजरात में तैयार नेचुरल गैस के आवंटन के लिए अनुमति दी जाए ताकि वहाँ के परेशान व्यापारियों को रोजगार एवं देश को राजस्व का घाटा होने से बचाया जा सके।

(ix) Need to expedite account settlements of customers of Urban Co-operative Bank, Bikaner, Rajasthan

श्री अर्जुन राम मेघवाल (बीकानेर): मेरे बीकानेर संसदीय क्षेत्र में बैंकिंग नियमों के तहत अनुमति प्राप्त करके एक अरबन को-ऑपरेटिव बैंक की लगभग 30 वर्ष पूर्व स्थापना हुई थी। बीकानेर के नागरिकों ने यह जानकार कि यह बैंक रिजर्व बैंक ऑफ इंडिया के लाइसेंस नीति के तहत स्थापित हुआ तथा नाबार्ड इसे पुनर्वित्त उपलब्ध करवाता है अतः यह बैंक सरकारी या सरकार के नियंत्रण में होगा, अपने खाते भी खुलवाये और अपनी मेहनत से कमाई राशि में से बचत करते हुए इस अरबन को-ऑपरेटिव बैंक में जमा भी करवाया। बीकानेर के नागरिकों के पास बैंक की रसीदें भी हैं, लेकिन नागरिक जो बैंक के ग्राहक हैं, उनकी कोई सुध लेने वाला नहीं है क्योंकि बैंक लिक्विडेशन के कारण बंद हो चुका है। बैंक के कर्मचारी साल भर से भी अधिक समय से हड़ताल पर हैं, उनको तनखाह नहीं मिल रही है। इधर ग्राहकों के जमा पैसे जमाकर्ताओं को नहीं मिल रहे हैं। बैंक अभी लिक्विडेशन में है, राजस्थान सरकार का सहकारी विभाग इसकी जांच कर रहा है। मेरे द्वारा भारत सरकार के वित्त मंत्रालय को भी इस संबंध में पत्र लिखे गये हैं, लेकिन वित्त मंत्रालय से सिर्फ इतना ही जवाब आता है कि हम मामले को दिखवा रहे हैं। मैं आपके माध्यम से भारत सरकार के वित्त मंत्रालय से यह मांग करता हूँ कि बीकानेर अरबन को-ऑपरेटिव बैंक के प्रकरण में वित्त मंत्रालय हस्तक्षेप करे। ग्राहकों की जमा राशि वापस लौटाने की कोई योजना बनाये और राज्य सरकार को निर्देशित करे कि अरबन को-ऑपरेटिव बैंक बीकानेर के विवादित प्रकरण का समय सीमा में निस्तारण करे जिससे भविष्य में किसी बैंक ग्राहक के साथ छलावा नहीं हो सके और उसकी मेहनत की कमाई व्यर्थ में नहीं जा सके।

(x)Need to increase allocation of funds under Indira Awas Yojana for BPL families

श्री वीरेन्द्र कश्यप (शिमला): महोदया, मैं आपके माध्यम से ग्रामीण विकास मंत्री के ध्यान में लाना चाहता हूँ कि इंदिरा आवास योजना के अंतर्गत आवास हेतु दी जाने वाली सहायता वर्तमान महंगाई एवं निर्माण सामग्री के दामों में बेतहाशा वृद्धि के कारण पर्याप्त नहीं है, क्योंकि जो सहायता दी जा रही है, उसमें एक कमरा भी नहीं बनता है। पहाड़ी क्षेत्रों की कठिन भौगोलिक स्थिति, विषम जलवायु, इन क्षेत्रों में लकड़ी की कमी के कारण सीमेंट और कंक्रीट से आवास बनाने, वहां सड़कें बहुत कम होने एवं दूर-दराज के क्षेत्रों में निर्माण सामग्री पीठ पर अथवा खच्चरों पर लादकर ढोने के कारण बी.पी.एल परिवारों और जनजातीय क्षेत्रों में रहने वाले लोगों को मकान बनाने में बहुत ज्यादा खर्च करना पड़ता है।

मेरा माननीय ग्रामीण विकास मंत्री महोदय से आग्रह है कि इंदिरा आवास योजना के अंतर्गत बी.पी.एल परिवारों को दी जाने वाली सहायता को मैदानी भागों में कम से कम एक लाख रूपए एवं पहाड़ी क्षेत्रों में रहने वालों हेतु 25 प्रतिशत अधिक अर्थात् कम से कम 1 लाख 25 हजार रूपए किया जाये।

(xi) Need to formulate a comprehensive plan for the welfare of the poor in the country

श्री ए.टी. नाना पाटील (जलगांव): माननीय अध्यक्ष महोदया, सरकार हरदम बढ़ती विकास दर और आम आदमी की बात करती है। लेकिन हाल ही में संयुक्त राष्ट्र की एक टीम ने देश के ग्रामीण क्षेत्र में जाकर जो सर्वे किया उसमें कहा गया है कि आज भी ग्रामीण क्षेत्र के 22 करोड़ लोग भूखे पेट सोते हैं। इतना ही नहीं विश्व की कुल आबादी के 25 प्रतिशत भुखमरी के शिकार लोगों का 25 प्रतिशत हिस्सा भारत में ही रहता है। योजना आयोग ने गरीबी रेखा के नीचे रहने वालों की संख्या 27 फीसदी बताई। सरकार द्वारा गठित डॉ० सुरेश तेंडुलकर ने इसे नकार कर देश में 37 प्रतिशत गरीब होने का अनुमान निकाला। अर्जुन सेन गुप्ता समिति तो 70 फीसदी गरीब होने का निष्कर्ष निकालते हैं। इसका मतलब देश में गरीबों की संख्या बढ़ रही है, देश के विकास में विषमता के कारण ग्रामीण क्षेत्र में गरीबों की संख्या बढ़ रही है और उच्चतम न्यायालय के निर्देश के बाद भी सरकार गरीबों को मुफ्त में अनाज देने का विरोध करती है।

"सेव द चिल्ड्रन" रिपोर्ट के अनुसार भारत में रोजाना पांच हजार से भी अधिक बच्चे कुपोषण के कारण मौत का शिकार हो रहे हैं।

भारत जैस विकासशील देश में प्रतिवर्ष 25 लाख शिशु अकाल मृत्यु के भेंट चढ़ जाते हैं और खाद्यान्न उपलब्धता में हो रही कमी और महंगाई के कारण भोजन पर कमाई का 55 से 70 फीसदी तक खर्च करना देश में गरीबों की उपेक्षा की कहानी को दोहराता है। अतः मैं सरकार से आग्रह करता हूँ कि इसका गंभीर संज्ञान देकर गरीबों को विकास की मुख्यधारा में लाने के लिए घोषणा के बजाय विशेष अभियान और प्रत्यक्ष कार्ययोजना चलाये।

(xii) Need to take steps to curb rampant adulteration in food items in the country

श्री वीरेन्द्र कुमार (टीकमगढ़): देश की राजधानी दिल्ली सहित देश में बिक रही सब्जियों एवं फलों में खतरनाक रसायन पाये जा रहे हैं। विशेष रूप से ऑक्सिटोक्सिन की मात्रा पाये जाने के समाचारों से लोगों में काफी बैचेनी हो रही है क्योंकि इन रसायनों से तरह-तरह की बीमारियां फैल रही हैं। लोगों की रोग प्रतिरोधक क्षमता कम हो रही है तथा फल मरीजों को स्वास्थ्य लाभ पहुंचाने के स्थान पर हानिकारक सिद्ध हो रहे हैं। आई ए आर आई की रिपोर्ट से ज्यादा मात्रा में रसायनों के उपयोग की बात सामने आई है। पिछले दो सालों में 11 हजार नमूनों की जांच की गई है तब 1344 लोगों के विरुद्ध मुकदमें दर्ज किये गये किंतु कितने लोगों को फलों एवं सब्जियों में रसायनों के उपयोग के कारण दंडित किया गया, इसकी जानकारी नहीं हो सकी।

अतः केन्द्र सरकार से अनुरोध है कि राज्य सरकारों के साथ समन्वय स्थापित कर शीघ्र ही सारे देश में तंत्र की स्थापना कर मिलावटों की जांच के लिए नमूना उठाने एवं उनके विरुद्ध दंडात्मक कार्यवाही सुनिश्चित करने के कदम उठाये।

11.58 hrs

COINAGE BILL, 2009

MADAM SPEAKER : Now item No.39, Coinage Bill, 2009.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam Speaker, I beg to move:

“That the Bill to consolidate the laws relating to coinage and the Mints, the protection of coinage and to provide for the prohibition of melting or destruction of coins and prohibit the making or the possession thereof for issue and for matters connected therewith or incidental thereto, be taken into consideration.”

The Coinage Bill, 2009 was introduced in the Lok Sabha on December 17, 2009 and was referred to the Standing Committee on Finance (SCF). The Standing Committee on Finance submitted its Report to the Lok Sabha on August, 31, 2010 which was also laid in the Rajya Sabha on the same day. The recommendations of the Committee were examined and a draft of Amendments to the Bill was prepared and placed before the Cabinet, which approved the same.

The Bill, as sought to be amended on the recommendations of the Standing Committee on Finance, seeks to amalgamate the following four Acts and one Ordinance:

1. The Indian Coinage Act, 1906;
2. The Small Coins (Offences) Act, 1971;
3. The Metal Token Act, 1889;
4. The Bronze Coin (Legal Tender) Act, 1918; and
5. The Currency Ordinance, 1940.

The salient features of the Bill which are proposed to be amended with the approval of the House are:

- Enabling Central Government to establish a mint at any place, which may be managed by the Ministry of Finance or a person/organization authorized by it;
- Providing for making of coins from metals or mixed metals or any other material (the provision of ‘any other material’ has been made on the recommendations of the Committee and also to include Re. 1 notes in its purview on repealing of the Currency Ordinance, 1950);
- Providing for minting of coins of denominations not higher than Rs. 1000 in any mint established under the Act;
- Providing for payments upto Rs.1000 to be made in coins (earlier provision was upto any sum but the restriction has been proposed on recommendations of the RBI for reasons of difficulties in making transactions);
- Providing for punishment with imprisonment upto seven years for offences relating to melting and destruction of coins which is an enhancement from existing provisions prescribing imprisonment upto five years;
- Providing for coins minted under the proposed legislation to constitute legal tender;
- Empowering Central Government to notify certain categories of coins as not being legal tender any more; and
- Providing for repeal of the aforementioned existing legislations.

With these words, I commend the Bill for the consideration of the House.

12.00 hrs.

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, वित्त मंत्री जी ने जो बिल पेश किया है, उसमें बहस की जरूरत नहीं है। आज समय की कमी है, इसलिए मैं समझता हूँ कि इसे पास कर दें और इसके बाद दूसरी बहस शुरू की जाए, तो ज्यादा अच्छा होगा।

MADAM SPEAKER: The question is:

“That the Bill to consolidate the laws relating to coinage and the Mints, the protection of coinage and to provide for the prohibition of melting or destruction of coins and prohibit the making or the possession thereof for issue and for matters connected therewith or incidental thereto, be taken into consideration.”

The motion was adopted.

MADAM SPEAKER: Now, the House will take up clause-by-clause consideration of the Bill.

Clause 2**Definitions**

Amendments made:

Page 1, for lines 9 to 12, substitute –

“(a) “coin” means any coin which is made of any metal or any other material stamped by the Government or any other authority empowered by the Government in this behalf and which is a legal tender including commemorative coin and Government of India one rupee note.

Explanation. – For the removal of doubt it is hereby clarified that a “coin” does not include the credit card, debit card, postal order and e-money issued by any bank, post office or financial institution;”. (3)

Page 2, line 8, --

for “piece of metal”

substitute “coin”. (4)

Page 2, line 9, --

for “other metal”
substitute “other material”. (5)

Page 2, line 11, --

for “any organisation”
substitute “the Security Printing and Minting Corporation of India Limited formed and incorporated under the Companies Act, 1956 or any other organisation”. (6)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill”.

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3

Power to establish and abolish mints

Amendment made:

Page 2, lines 21 and 22, --

for “the Government of India in the Ministry of Finance, Department of Economic Affairs”
substitute “it”. (7)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 3, as amended, stand part of the Bill”.

The motion was adopted.

Clause 3, as amended, was added to the Bill.

**Clause 4 Denominations, dimension, designs
and composition of coins**

Amendment made:

Page 2, line 36, --

for “mixed metals of such composition”

substitute “mixed metals of such composition or any other material”. (8)

(Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

Clause 6 Coin when a legal tender

Amendments made:

Page 2, line 43, --

after “any sum”

insert “not exceeding one thousand rupees”. (9)

Page 3, *omit* lines 5 to 17. (10)

Page 3, line 18, --

for “(4)”

substitute “(2)”. (11)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 6, as amended, stand part of the Bill”.

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clauses 7 and 8 were added to the Bill.

**Clause 9 Power to certain persons to cut,
diminished or defaced coins**

Amendment made:

Page 4, *omit* lines 15 and 16. (12)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

That clause 9, as amended, stand part of the Bill”.

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10 was added to the Bill.

Clause 11 Power of mint to delegate its functions

Amendment made:

Page 4, line 21, --

for “any officer of the Mint duly empowered by the Government”

substitute “The Mint”. (13)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

That clause 11, as amended, stand part of the Bill”.

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Clauses 12 to 15 were added to the Bill.



Clause 16 Offences by companies

Amendment made:

Page 5, line 43,-

for “guilty”

substitute “guilty”. (14)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 16, as amended, stand part of the Bill.”

The motion was adopted.

Clause 16, as amended, was added to the Bill.

Clauses 17 to 22 were added to the Bill.

Clause 23 Power to remark difficulties

Amendment made:

Page 6, line 34, -

for “two”

substitute “five”. (15)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 23, as amended, stand part of the Bill.”

The motion was adopted.

Clause 23, as amended, was added to the Bill.

Clause 24 Power to make rules

Amendment made:

Page 7, omit lines 5 and 6. (16)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 24, as amended, stand part of the Bill.”

The motion was adopted.

Clause 24, as amended, was added to the Bill.

Clauses 25 and 26 were added to the Bill.

Clause 27 Repeal and savings

Amendments made:

Page 7, after line 21,-

insert “(d) the Currency Ordinance, 1940;”. Ord. IV of 1940 (17)

Page 7, line 22,-

for “(d)”

substitute “(e)”. (18)

Page 7, line 23,-

after “enactment”

insert “and Ordinance” (19)

Page 7, line 24,-

after “the repealed enactment”

insert “or Ordinance”. (20)

Page 7, line 34, -

after “any enactment”

insert “or Ordinance”. (21)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 27, as amended, stand part of the Bill.”

The motion was adopted.

Clause 27, as amended, was added to the Bill.

Clause 28 Continuance of existing coins

Amendment made:

Page 7, for lines 42 to 45, *substitute* –

“Continuance of existing coins. **28.** Notwithstanding the repeal of the enactments and the Ordinance specified in sub-section (1) of Section 27, --

(a) all coins issued under the said enactments;

and

(b) Government of India Ord. IV of 1940.
One rupee note issued
Under the Currency
Ordinance, 1940.

which are legal tender immediately before the commencement of the Coinage Act, 2011, shall be deemed to be the coin and continue to be legal tender in payment or on account under the corresponding provisions of this Act.”. (22)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 28, as amended, stand part of the Bill.”

The motion was adopted.

Clause 28, as amended, was added to the Bill.

Clause 1 Short title, extent and commencement

Amendment made:

Page 1, line 4, -

for “2009”

substitute “2011” (2)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, -

for “Sixtieth”

substitute “Sixty-second”. (1)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI PRANAB MUKHERJEE: Madam, with your permission, I beg to move:

“That the Bill, as amended, be passed.”

MADAM SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

12.11 hrs.**SUBMISSIONS BY MEMBERS-Contd...****(ii) Re: Decison on methodology of caste-based census**

MADAM SPEAKER: Now, the 'Zero Hour.' Shri Mulayam Singh Yadav.

श्री लालू प्रसाद (सारण): माननीय अध्यक्ष महोदया, माननीय शरद यादव, मुलायम सिंह यादव और दारा सिंह जी ने जातीय आधार पर जनगणना में समावेश करने के लिए नोटिस दिया था। मुंडे जी ने भी आपको दिया था। आपने कहा था प्रोफॉर्मा बना कर दीजिए और हमने दिया। अब निर्णय क्या लिया गया है? आज सत्र समाप्त हो जाएगा और जनगणना शुरू हो जाएगी। ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बोलिए।

...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): हम एक या आधे मिनट में अपनी बात कहेंगे। माननीय नेता सदन यहां बैठे हैं। हमें आपके ऊपर पूरा विश्वास है। मैं, शरद यादव जी, मुंडे जी और लालू जी आपके पास गए थे। आपने कहा था कि जातीय आधार पर जनगणना होगी लेकिन अब जनगणना खत्म होने वाली है। बहुत काम हो गया है। हमने प्रोफार्मा भी दे दिया है। इसके साथ मैं एक और बात कहना चाहता हूं।...(व्यवधान)

अध्यक्ष महोदया : बहुत धन्यवाद। आप एक ही विषय उठाइए। आपने जो नोटिस दिया था, वह विषय उठाइए।

MADAM SPEAKER: Mr. Minister, do you want to say anything?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I would just like to assure the hon. Members that I received the pro-forma from them. Thereafter, Shri Sharad Yadav wrote me another letter with some amendments to that pro-forma. I have given everything to the Home Minister. It will be encompassed in the caste-based counting. Therefore, the suggestions made by you in the pro-forma have been taken note of.

MADAM SPEAKER: Shri Kirti Azad.

... *(Interruptions)*

अध्यक्ष महोदया : मुलायम सिंह जी, क्या आपकी बात पूरी नहीं हुई है?

... (व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): मैंने आपको नोटिस दिया है। ... (व्यवधान)

अध्यक्ष महोदया : आपने जो नोटिस दिया है, उसके बारे में उठना है।

... (व्यवधान)

श्री मुलायम सिंह यादव : गृह मंत्री जी ने जो बयान दिया है, मैंने उसके बारे में नोटिस दिया है।

अध्यक्ष महोदया : आप दो विषय मत उठाइए। आप इतने वरिष्ठ मੈम्बर हैं। अब आप बोलिए। आप दो विषय मत उठाया कीजिए।

... (व्यवधान)

श्री लालू प्रसाद (सारण): गृह मंत्री जी का हवाला दिया है, हमें उन पर विश्वास नहीं है।... (व्यवधान)

अध्यक्ष महोदया : लालू जी आप बैठ जाइए। आपका नोटिस भी नहीं है। आप उन्हें बोलने दीजिए।

... (व्यवधान)

MADAM SPEAKER: Only what Shri Mulayam Singh Yadav says will go on record.

... (Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ...*

श्री मुलायम सिंह यादव : महोदया, यह बहुत खेदजनक बात है कि देश के गृह मंत्री एकता के खिलाफ बोलें। इससे ज्यादा हमारे लिए अफसोस की बात नहीं हो सकती है। कई ऐसे बयान हैं जिनमें वे बोले हैं, अखबार में है - “काश इस देश में उत्तर भारत न होता, भारत का विकास तेजी से होता अगर इसमें केवल दक्षिण और पश्चिम हिस्से ही होते।” गृह मंत्री चिदंबरम ने यह बात अमेरिकी राजदूत तिमोथी रोएमर से कही, विदेशी अमेरिकी राजदूत से कहा।... (व्यवधान) मैं यह कहना चाहता हूँ, यहां नेता सदन भी बैठे हैं, मैं बहुत लंबी चौड़ी बात नहीं कहना चाहता हूँ, गृह मंत्री होकर यह बात कहें अमेरिका के राजदूत से कि - “उत्तर भारत नहीं होता तो हमारा भारत विकास कर जाता।” ... (व्यवधान) मैं इस बारे में आपसे कहना चाहता हूँ कि कोई और विकल्प नहीं है, ऐसे अगर देश का गृह मंत्री हैं तो उसे हटाइए या वे माफी मांगें।... (व्यवधान)

अध्यक्ष महोदया : श्री कीर्ति आजाद, आप बोलिए।

... (व्यवधान)

* Not recorded.

MADAM SPEAKER: Nothing will go on record except what Shri Kirti Azad says.

(Interruptions) ...

12.15 hrs

At this stage, Shri Sushil Kumar Singh, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...

MADAM SPEAKER: Shri Kirti Azad will speak now.

... (Interruptions)

श्री कीर्ति आज़ाद (दरभंगा): मैडम, मैं अपनी बात सदन में कैसे रखूँ... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1.00 p.m.

12.16 hrs

The Lok Sabha then adjourned till Thirteen of the Clock.

13.00 hrs.

The Lok Sabha reassembled at Thirteen of the Clock

(Shri P.C. Chacko in the Chair)

DISCUSSION UNDER RULE 193

**Need to uplift the socio-economic and educational status of minorities
in the country – Contd.**

MR. CHAIRMAN: Now, we take up Item No.40. Shri Salman Khursheed.

... *(Interruptions)*

श्री मुलायम सिंह यादव (मैनपुरी): सभापति जी, विकीलीक्स ने खुलासा किया है...(व्यवधान) प्रधानमंत्री जी आ गये हैं...(व्यवधान)

13.01 hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

MR. CHAIRMAN: You have brought it to the notice of the House and the reply will come. Please take your seat now.

... *(Interruptions)*

संसदीय कार्य मंत्री, विज्ञान और प्रौद्योगिकी मंत्री तथा पृथ्वी विज्ञान मंत्री (श्री पवन कुमार बंसल): सभापति जी, हमने बात की है और मुलायम सिंह जी ने भी कहा था कि विकीलीक्स की बात पर हम विश्वास न करें। कहां कौन क्या कर रहा है, यह इन्होंने कहा था। हम उस पर विश्वास न करें।...(व्यवधान) मैं यह बात कहूंगा कि विकीलीक्स ने कहां क्या कहा, जैसा इन्होंने कहा था, उस बात पर विश्वास मत करें।...(व्यवधान) देश को चलाने के लिए, अपना काम करने के लिए हम विकीलीक्स पर विश्वास न करें। देश का विकास विकीलीक्स ने नहीं करना है...(व्यवधान) आपने तो कहा था। यह कुछ भी नहीं है।...(व्यवधान)

MR. CHAIRMAN: Please go back to your seats.

... *(Interruptions)*

MR. CHAIRMAN: Please listen to the Chair.

... (*Interruptions*)

MR. CHAIRMAN: Shri Mulayam Singh Ji, please take your seat.

... (*Interruptions*)

MR. CHAIRMAN: Please do not speak like this. It is a very important matter. You have brought it to the notice of the House. That is what you have done. It has come to the attention of the House. Now, I am calling the hon. Minister to reply to the discussion under Rule 193.

... (*Interruptions*)

जल संसाधन मंत्री तथा अल्पसंख्यक कार्य मंत्री (श्री सलमान खुर्शीद): सभापति जी, मैं आपका आभारी हूँ... (व्यवधान)

MR. CHAIRMAN: Please go to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Let the hon. Minister reply.

... (*Interruptions*)

श्री सलमान खुर्शीद : सभापति जी, मेरा आपसे आग्रह है कि मैं अपने सभी सम्मानितगण साथियों से निवेदन करूंगा कि यह बहुत महत्वपूर्ण विषय है, यह प्रस्ताव इनकी तरफ से आया था... (व्यवधान)
अल्पसंख्यकों के बारे में आप लोगों की जो चिन्ता है... (व्यवधान)

MR. CHAIRMAN: Only the hon. Minister's statement will go on record.

(*Interruptions*) ...*

श्री सलमान खुर्शीद : माननीय सदस्यों ने अल्पसंख्यकों के बारे में जो चिन्ता व्यक्त की है, उसके लिये मैं आप सब का आभार प्रकट कर रहा हूँ। मेरा आप लोगों से निवेदन है कि ऐसे महत्वपूर्ण विषय को न ठुकरायें। हमारे सदन के बाहर लोग क्या कहेंगे? सदन के बाहर आप लोगों का चेहरा देखकर क्या कहेंगे कि आप लोगों ने अल्पसंख्यकों के बारे में चिन्ता जताई है परंतु उस पर आप सहयोग देने के लिये तैयार नहीं हैं।

सभापति जी, कल बहस के दौरान बात आयी थी कि क्या बजट का उचित हिस्सा अल्पसंख्यकों के लिये दिया जा रहा है? मैं इस बात को स्पष्ट करना चाहता हूँ कि हमारे देश के सम्पूर्ण बजट में भी अल्पसंख्यकों का अधिकार है।

* Not recorded.

हमने 15 नुकाती कार्यक्रम बनाया है।...(व्यवधान) हमने जो 15 प्वाइंट प्रोग्राम बनाया है, ...(व्यवधान) उस 15 प्वाइंट प्रोग्राम के तहत जहां-जहां भी विकास की जितनी भी धनराशि लगती है, उसे एक मुद्रा में, 15 प्रतिशत की मुद्रा में अल्पसंख्यकों के लिए समर्पित किया जाता है।...(व्यवधान) तो सभी मंत्रालयों में 15 प्रतिशत उस मुद्रा को टारगेट बनाया जाता है।...(व्यवधान) हाउस को इस बात को सुनकर प्रसन्नता होगी कि 15 प्वाइंट प्रोग्राम में अगर हमने वर्ष 2007-08 में छह हजार करोड़ रुपया अल्पसंख्यकों के लिए समर्पित किया था।...(व्यवधान) तो आज वह 21 हजार करोड़ रुपया हो चुका है।...(व्यवधान) जहां पर फाइनेंस की बात नहीं है कि धनराशि प्राप्त नहीं है, ...(व्यवधान) यह कहना कि हमें डेवलपमेंट के लिए धनराशि नहीं मिल पाती, वहां प्रायोरिटी सेक्टर लोन में आज एक लाख 17 हजार करोड़ रुपया अल्पसंख्यकों को प्रायोरिटी सेक्टर लोन्स में दिया जा चुका है।...(व्यवधान) यह कहना कि हम अल्पसंख्यकों के लिए धनराशि आबंटित नहीं करा रहे हैं, यह सरासर गलत होगा। ...(व्यवधान)

महोदय, मैं बताना चाहता हूं कि यह बात भी हुई कि सात हजार करोड़ रुपया दिया गया है।...(व्यवधान) और जो सात हजार करोड़ रुपया हमारे प्लान में दिया गया है, वह पूरा खर्च नहीं हो रहा है, ...(व्यवधान) उसके बारे में मैं बताना चाहता हूं कि इस पंचवर्षीय प्लान के पूरे होने तक सात हजार करोड़ रुपये से ज्यादा धनराशि हम अल्पसंख्यकों पर लगा सकेंगे।...(व्यवधान) उसी के लिए मैं बताना चाहता हूं कि दो हजार आठ सौ पचास करोड़ रुपया बजट एस्टीमेट्स में इस वर्ष के लिए रखा गया है।...(व्यवधान)

महोदय, जहां तक एजुकेशन की बात आती है, शिक्षा की बात आती है, मैं बड़े हर्ष के साथ बताना चाहूंगा।...(व्यवधान) कि पिछले वर्ष की जो हमारी प्री-मैट्रिक स्कॉलरशिप्स हैं, जो बच्चों के लिए स्कॉलरशिप्स थीं, उसमें हमने 20 लाख का टारगेट रखा था, ...(व्यवधान) लेकिन हम 37 लाख से अधिक स्कॉलरशिप्स अभी तक दे चुके हैं।...(व्यवधान) जहां 450 करोड़ रुपये का हमने फाइनेंशियल टारगेट रखा था, ...(व्यवधान) इस वर्ष हमने उसे 600 करोड़ रुपया कर दिया है।...(व्यवधान) इसी तरह से पोस्ट-मैट्रिक में जहां हमने पिछले वर्ष चार लाख का लक्ष्य रखा था, उसमें हम तकरीबन पांच लाख का लक्ष्य पूरा कर चुके हैं और वहीं 265 करोड़ रुपया पिछले वर्ष हमने आबंटित किया था, ...(व्यवधान) इस वर्ष हम 450 करोड़ रुपया आबंटित कर रहे हैं।...(व्यवधान)


महोदय, वहीं पर मीन्स कम मेरिट स्कॉलरशिप्स में हमने 55 हजार का जो लक्ष्य रखा था, ...(व्यवधान) हम 55 हजार का लक्ष्य रखते हुए 40 हजार तक पहुंच गये हैं।...(व्यवधान) 135 करोड़ रुपये की जगह इस वर्ष हमने 140 करोड़ रखा है।...(व्यवधान)

महोदय, मैं 15 प्वाइंट प्रोग्राम के संदर्भ में एक बात बताना चाहता हूँ कि हमें यह गलतफहमी नहीं होनी चाहिए...(व्यवधान) कि 15 प्वाइंट प्रोग्राम में कोई धन अलग से दिया जाता है।...(व्यवधान) कभी-कभी यह चर्चा की जाती है कि हम ट्राइबल या एस.सी. सब-प्लान की तरह क्यों नहीं अल्पसंख्यकों के लिए सब-प्लान बनाते हैं?... (व्यवधान) उस सब-प्लान के लिए यह चर्चा में बार-बार आया है कि जो ट्राइबल और जो एस.सी. सब-प्लान है, ...(व्यवधान) वह भी अपेक्षा अनुसार कामयाब नहीं हो पाया, इसलिए उस पर हम आगे न बढ़ें। जो हमने 15 प्वाइंट प्रोग्राम का प्लान बनाया है, उसे ही हम आगे बढ़ायें।...(व्यवधान)

महोदय, मैं अपने सभी साथियों से इतना आग्रह करना चाहूँगा, शाहनवाज़ हुसैन साहब आ गये हैं, ...(व्यवधान) शाहनवाज़ हुसैन साहब ने चर्चा को बढ़ाया था, हमारे कीर्ति आजाद साहब भी पीछे हैं, ...(व्यवधान) मैं इनसे निवेदन करूँगा कि इन्होंने चर्चा को बढ़ाया था।...(व्यवधान) क्योंकि इन्होंने एक शेर से बात की थी, ...(व्यवधान) मैं एक शेर के द्वारा यह कहना चाहता हूँ कि:-

हज़ारों खुवाहिशें इतनी,
के हर खुवाहिश पे दम निकले,
बहुत निकले मेरे अरमान,
लेकिन फिर भी कम निकले। ...(व्यवधान)

हम आपसे वायदा करते हैं कि जितने भी अरमान इस देश के अल्पसंख्यकों के लिए हैं, ...(व्यवधान) हम उन सबको पूरा करेंगे।

हम अलगाववाद की नीति को पसंद नहीं करते। हम चाहते हैं कि इस देश में जो काम भी हों, उनके द्वारा अल्पसंख्यकों को यह बात सुनिश्चित करा दी जाए कि हम सब बिरादरान-ए-वतन देशवासी एक साथ मिलकर इस देश में सब लोगों को एक साथ आगे बढ़ाना चाहते हैं, किसी को पीछे नहीं रखना चाहते, किसी को हम धक्का नहीं देना चाहते। लेकिन साथ-साथ मैं आपकी इस बात से भी सहमत हूँ कि अभी तक जितना पैसा आबंटित  गया है, इससे अधिक धनराशि हमें प्राप्त होनी चाहिए। माननीय वित्त मंत्री जी यहाँ पर हैं। मैं आपको इस बात का विश्वास दिलाता हूँ कि हमने जब भी वित्त मंत्रालय से निवेदन किया कि हमें और पैसा चाहिए, तो वह पैसा हमेशा हमको दिया गया। आज 700 करोड़ रुपये मौलाना आज़ाद एजुकेशनल फाउंडेशन के लिए दिया गया है। यह और बढ़ेगा। लेकिन कभी-कभी आप यह कहते हैं कि इतना कम पैसा क्यों है। हमारी स्कॉलरशिप्स की स्कीम्स अभी दो साल पुरानी हैं। धीरे-धीरे यह अनुमान आएगा और इसके आँकड़े हमें मिल जाएँगे कि हमारी सप्लाइ-डिमांड सिचुएशन क्या है। जैसा मैंने आपसे कहा, हमने 20 लाख का लक्ष्य रखा और 37 लाख स्कॉलरशिप्स हमने दीं। हम तैयार हैं। जितनी स्कॉलरशिप्स की भी आवश्यकता होगी, वह हम देंगे, लेकिन मैं आपसे निवेदन कर रहा हूँ कि प्रांतों की

एब्जॉर्बिंग कैपैसिटी बढ़ाए। हम पैसा देने के लिए तैयार हैं, लेकिन स्टेट्स उन स्कॉलरशिप्स को सही तरीके से क्रियान्वित कर दे, यही हम आपसे निवेदन कर रहे हैं।

सभापति महोदय, माननीय सोनिया जी भी यहाँ बैठी हैं। हम आपसे इस बात का निवेदन कर रहे हैं कि आज जो MSDP स्कीम अभी 25 प्रतिशत आबादी पर लागू की गई है और वह वहाँ पर है जहाँ पर हम राष्ट्रीय दर से पिछड़े हुए हैं - बिहार में है, छत्तीसगढ़ में है, असम में है, उत्तर प्रदेश में है। लेकिन कई बार यह बात उठाई जाती है कि आपने पैसा दिया। ...(व्यवधान) हमने उत्तर प्रदेश में 1000 करोड़ रुपये भेजा है, लेकिन अभी तक उसका सही उपयोग नहीं हुआ। बात समझने की है। ...(व्यवधान)

मैं कीर्ति आज़ाद जी से कहना चाहता हूँ कि हमें जो सहयोग आपसे मिलेगा, हम उस सहयोग का आभार प्रकट करेंगे। यहाँ पर कहीं पार्टी का झगड़ा नहीं है। हम लोगों को साथ मिलकर काम करना है। मैं मेघवाल जी को भी बधाई देना चाहता हूँ, उन्होंने तो उर्दू टीचर्स के लिए और उपयोगी नई योजनाएँ बनाईं जाएँ, इस बात को कल रखा है। मैं यह मानता हूँ और यह सौभाग्य का विषय है कि भारत के अल्पसंख्यकों को लेकर दोनों तरफ से हाउस में एक ही भावना सामने आई है कि जब हम अल्पसंख्यकों को आगे बढ़ाएँगे, तभी यह देश आगे बढ़ेगा। इस बात के लिए मैं आपको बधाई देता हूँ, लेकिन साथ साथ अपने साथियों से फिर निवेदन करता हूँ। ...(व्यवधान)

आपकी बात सदन के सामने आ गई है, लेकिन जिस उत्तर भारत के लिए आप चिन्ता व्यक्त कर रहे हैं, उसी उत्तर भारत में सबसे अधिक इन स्कीम्स को लागू करने का प्रावधान किया गया है। उस उत्तर भारत को तो कम से कम सुनने दो कि उनके लिए क्या हो रहा है।

कल यहाँ से हमारे कुछ साथियों ने यह कहा कि पैसा जा रहा है लेकिन लग नहीं रहा है। मैं सारे एमपीज़ से कहना चाहता हूँ कि 15 पॉइंट प्रोग्राम पर आप सबकी भागीदारी और आप सबकी निगरानी की आवश्यकता है। मैं आपसे निवेदन करूँगा कि 15 पॉइंट प्रोग्राम की समिति की बैठकें आप अपने अपने क्षेत्र में कराएँ, अपने अपने प्रांत में कराएँ और अगर बैठक नहीं होती है तो आप हमें बताएँ। अगर बैठक नहीं होती है तो हम पूरा प्रयास करेंगे कि आपकी बैठकें हों। आप एक बात समझने की कोशिश करें कि पिछले वर्ष तक स्थानीय एमपी का कोई हस्तक्षेप या भागीदारी 15 पॉइंट प्रोग्राम की कमेटी में नहीं होती थी। इस वर्ष से एमपीज़ को उस कमेटी में रखा गया है। अब आपका यह मानना है कि कमेटी की अध्यक्षता एमपी की होनी चाहिए, पैसा बढ़ाना चाहिए। मैं आपसे निवेदन करूँगा कि 12वाँ फाइव ईयर प्लान तैयार हो रहा है। कल प्लानिंग कमीशन के साथ कुछ एमपीज़ की बैठक भी हुई।

13.15 hrs.

(Madam Speaker in the Chair)



हम लोगों ने भी बैठक की।... (व्यवधान) अध्यक्ष जी आयी हैं।... (व्यवधान) मैं समझता हूँ कि अध्यक्ष जी के आने के बाद कम से कम आप लोग बैठ जाएंगे।... (व्यवधान)

अध्यक्ष महोदया, मैंने प्रयास किया है कि अपने साथियों को जितनी जानकारी दे सकूँ, दे दूँ, लेकिन इसके साथ-साथ जो प्रश्न उठे हैं, उन पर विस्तार से मैं सदस्यगण को अलग से पत्र लिखकर पूरी सूचना दूँगा।... (व्यवधान) और जितने हमारी साथी चाहेंगे।... (व्यवधान) अंत में मैं एक बात कहना चाहता हूँ... (व्यवधान) दरभंगा का भी मुझे पूरा ख्याल रहेगा। मैं आपसे केवल इतना बोल रहा हूँ।... (व्यवधान) यह चर्चा चलती रहेगी। बस एक शेर और सुन लीजिए।... (व्यवधान) एक शेर और सुन लीजिए।... (व्यवधान)

समंदर कर रहा था, मेरे अज़म का तवाफ़
दुनिया समझ रही थी कि कश्ती भंवर में है।

... (व्यवधान) हमारी कश्ती भंवर में नहीं है, सारा समाज हमारा तवाफ़ कर रहा है, आप भी हमारे साथ चलिए, तवाफ़ करिए। इस मुल्क को बनाना है, बढ़ाना है।... (व्यवधान) मैं हर सदस्य को अलग से लिखना चाहूँगा।... (व्यवधान) लाल सिंह जी ने बक्करवाल साथियों के लिए कहा है। मैं उस पर भी चीफ़ मिनिस्टर साहब को संदेश भेजूँगा।... (व्यवधान) जहां-जहां आपकी समस्याएं हैं, मैं उनको दूर करने की कोशिश करूँगा।... (व्यवधान) और अन्य जिलों को शामिल करने की बात, हम इस पर भी विचार करेंगे। लेकिन मैं चाहूँगा कि आपका समर्थन मिले, ... (व्यवधान) लेकिन जब लोग देखेंगे कि आप चिल्ला रहें हैं, जब हम बोल रहे हैं, तो लोग समझेंगे कि आप गंभीर नहीं हैं।... (व्यवधान) लालू जी, लोग समझेंगे कि आप गंभीर नहीं हैं।... (व्यवधान) मैं मानता हूँ कि आपका यहां खड़ा होना हमारी सहमति में है। आप चाहते हैं कि हमारे जो कार्यक्रम हैं, उनको और तेजी से, मजबूती से आगे बढ़ाएं।... (व्यवधान)

अध्यक्ष जी, मैं आपका आभार प्रकट करता हूँ कि आपने मुझे यह अवसर दिया। (इति)

13.18 hrs.

At this stage Shri Shailendra Kumar and some other hon. Members went back to their seats.

13.18 hrs.

VALEDICTORY REFERENCE

MADAM SPEAKER: Hon. Members, the Seventh Session of the Fifteenth Lok Sabha which commenced on 21st February, 2011 with the Address by the Hon. President to the Members of both the Houses assembled together in the Central Hall is coming to a close today.

During the Session, we had 23 sittings spread over approximately 116 hours and 40 minutes.

The House discussed the Motion of Thanks on the President's Address, a copy of which was laid on the Table of the House on 21st February, 2011. After a debate lasting for 10 hours and 07 minutes, all the amendments moved were negatived and the Motion of Thanks was passed on 24th February, 2011.

A motion for appointment of a Joint Committee of both Houses of Parliament regarding "allocation and pricing of telecom licences and spectrum", moved by the Leader of the House on 24th February, 2011 was adopted after a discussion lasting for 3 hours and 42 minutes.

The Budget (Railways) and Budget (General) for the year 2011-2012, were presented on 25th and 28th February, 2011 respectively.

This being the Budget Session, the sittings of the House were originally scheduled to be held in two parts, that is, from 21st February to 16th March, 2011 and again from 5th April to 21st April, 2011. But in the wake of Assembly elections in some States and a Union Territory, the sittings of the second part were cancelled and the first phase was extended up to 25th March, 2011. To facilitate the passage of Railway Budget and General Budget, without the respective Demands for Grants being examined by the concerned Standing Committees, Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants (Railways) for 2011-12 and the Demands for Grants (General) for 2011-12 was suspended. A

motion was moved in this regard by the Minister of Parliamentary Affairs which was adopted by the House.

The House held a combined discussion on the Budget (Railways) for 2011-12; Supplementary Demands for Grants (Railways) for 2010-11; and Demands for Grants (Railways) for 2011-12 on 4th and 7th March, 2011, which lasted for 9 hours and 58 minutes. Cut motions moved on Demands for Grants (2011-12) were negatived and the related Appropriation Bills were passed. The Resolution seeking approval of the recommendations contained in the First Report of the Railway Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertakings to General Revenues etc. was moved and adopted on 7th March, 2011.

The House also held a combined discussion on the Budget (General) for 2011-2012 and Supplementary Demands for Grants (General) for 2010-11 on 8th, 9th & 11th March, 2011 lasting for 11 hours and 10 minutes. The Supplementary Demands were voted and the related Appropriation Bill was passed.

The Demands for Grants for 2011-2012, in respect of the Ministries of Rural Development and External Affairs, were discussed for 10 hours and 18 minutes before being voted in full. The discussion on Demands for Grant for 2011-12 in respect of the Ministry of Mines, which lasted for two hours and 44 minutes could not be concluded. All the other outstanding Demands for Grants in respect of Budget (General) for 2011-2012 of the remaining Ministries, including the Ministry of Mines, were submitted to the vote of the House and voted in full on 17th March, 2011 and the related Appropriation Bill was passed.

The House also discussed the Finance Bill, 2011 on 22nd March, 2011. The discussion lasted for about 4 hours and 14 minutes before it was passed to give effect to the financial proposals of the Central Government for the financial year, 2011-12.


During the current Session, 11 Bills were introduced and 10 Bills were passed. Some of the important Bills passed were the Repatriation of Prisoners (Amendment) Bill, 2011; the State Bank of India (Subsidiary Banks) Amendment Bill, 2011; the National Capital Territory of Delhi Laws (Special Provisions) Bill, 2011; the Finance Bill, 2011; the Institutes of Technology (Amendment) Bill, 2011; and the Coinage Bill, 2009.

The House had discussions lasting over 8 hours 32 minutes under Rule 193. On the discussion regarding the statement made by the Prime Minister on 18th March, 2011 regarding the newspaper report on payment of 'cash for votes', the hon. Prime Minister replied to the debate. The discussion, namely, the need to uplift the socio-economic and educational status of minorities in the country has been replied by the Minister of Minority Affairs. The discussion on situation arising out of widespread discontentment among the working class due to faulty Government policies remained part-discussed.

During the session, three important matters were raised by way of Calling Attention, namely, the problems being faced by farmers of Andhra Pradesh; problems being faced by farmers in Chickmagalur District due to damage of Arecanut crop affected by Yellow Leaf Disease; and situation arising out of move of the Government to liberalize the FDI in retail sector. In response to the Calling Attention, the concerned Ministers made a statement and also replied to the clarifications sought by the Members.

As many as 30 Statements were made by the Ministers on various other important subjects including five Statements by hon. Minister of Parliamentary Affairs on Government Business.

Coming to the Private Members' Business, 43 Private Members' Bills were introduced during the Session. Discussion on three Bills was taken up. Of them, the Child Welfare Bill, 2009 moved by Shri Adhir Ranjan Chowdhury and the Illegal Immigrants and Overstaying Foreign National (Identification and Deportation) Bill, 2009 moved by Shri Baijayant Panda were withdrawn. A Bill to provide special grant to the State of Bihar, moved by Prof. Ranjan Prasad Yadav remained part-discussed

During the Session, 300 Starred Questions were listed, out of which 47 Questions could be answered orally. Thus, on an average, only about 3.13 Questions could be answered per day. Written replies to the remaining Starred Questions along with replies to 345 nstarred Questions were laid on the Table.

Two Half-an-Hour discussions were also raised, namely on points arising out of the answer given by the Minister of Tourism to Starred Question No.61 regarding Tourism Policy by Shri Raju Shetti; and on the points arising out of the answer given by the Minister of Finance to Starred Question No.222 regarding Priority Sector Lending to SCs/STs by Smt. Jyoti Dhurve. The Ministers concerned replied to the clarifications sought by Members.

During this Session, the Departmentally Related Standing Committees presented 64 reports.

About 371 matters of urgent public importance were raised by the Members after the Question Hour and after completion of formal business of the House by sitting late in the evening. Hon. Members also raised 251 matters under rule 377.

In this Session, while we lost over 25 hours 18 minutes of time due to interruptions followed by forced adjournments, the House sat late for 26 hours and 36 minutes to compensate the time lost.

Considering the unfortunate logjam which the House witnessed during the previous Session, the successful transaction of the business of the House in this Session is a matter of satisfaction. There have, of course, been differences and divergent views, which is quite understandable in a vibrant democracy like ours. What is commendable though is, these differences could, by and large, be sorted out through mature consultations among leaders of all the Parties.

I would like to thank the hon. Deputy-Speaker and my colleagues in the Panel of Chairmen for their cooperation in the smooth conduct of the House. I am extremely grateful to the hon. Prime Minister, the Leader of the House, the Leader of Opposition, Chairperson of UPA, the Minister of Parliamentary Affairs, Ministers of State for Parliamentary Affairs, Leaders and Chief Whips of various Parties and groups and the hon. Members for their cooperation. I would also like to thank, on behalf of all of you, our friends in the Press and the Media. I take this opportunity to thank the Secretary-General and the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

MADAM SPEAKER :Hon. Members may now stand up as *Vande Mataram* would be played.

13.28 hrs.

NATIONAL SONG

(The National Song was played.)

MADAM SPEAKER: The House stands adjourned *sine die*.

13.29 hrs

The Lok Sabha then adjourned sine die.
